

DOCUMENT INFORMATION

FILE NAME : Ch_XXVII_5_a

VOLUME : VOL-2

CHAPTER : Chapter XXVII. Environment

TITLE : 5. a). Protocol on Water and Health to the 1992
Convention on the Protection and Use of Transboundary
Watercourses and International Lakes. London, 17 June
1999



**PROTOCOL ON WATER AND HEALTH
TO THE 1992 CONVENTION ON THE PROTECTION AND USE
OF TRANSBOUNDARY WATERCOURSES AND INTERNATIONAL LAKES**

**PROTOCOLE SUR L'EAU ET LA SANTÉ À LA CONVENTION DE 1992
SUR LA PROTECTION ET L'UTILISATION DES COURS D'EAU
TRANSFRONTIÈRES ET DES LACS INTERNATIONAUX**

**PROTOKOLL ÜBER WASSER UND GESUNDHEIT ZU DEM
ÜBEREINKOMMEN VON 1992 ZUM SCHUTZ UND ZUR NUTZUNG
GRENZÜBERSCHREITENDER WASSERLÄUFE UND INTERNATIONALER
SEEN**

**ПРОТОКОЛ ПО ПРОБЛЕМАМ ВОДЫ И ЗДОРОВЬЯ К КОНВЕНЦИИ
ПО ОХРАНЕ И ИСПОЛЬЗОВАНИЮ ТРАНСГРАНИЧНЫХ ВОДОТОКОВ
И МЕЖДУНАРОДНЫХ ОЗЕР 1992 ГОДА**



**PROTOCOL ON WATER AND HEALTH TO THE
1992 CONVENTION ON THE PROTECTION AND
USE OF TRANSBOUNDARY WATERCOURSES
AND INTERNATIONAL LAKES**



**UNITED NATIONS
1999**

PROTOCOL ON WATER AND HEALTH
TO THE 1992 CONVENTION ON THE PROTECTION AND USE
OF TRANSBOUNDARY WATERCOURSES AND INTERNATIONAL LAKES

The Parties to this Protocol,

Mindful that water is essential to sustain life and that the availability of water in quantities, and of a quality, sufficient to meet basic human needs is a prerequisite both for improved health and for sustainable development,

Acknowledging the benefits to human health and well-being that accrue from wholesome and clean water and a harmonious and properly functioning water environment,

Aware that surface waters and groundwater are renewable resources with a limited capacity to recover from adverse impacts from human activities on their quantity and quality, that any failure to respect those limits may result in adverse effects, in both the short and long terms, on the health and well-being of those who rely on those resources and their quality, and that in consequence sustainable management of the hydrological cycle is essential for both meeting human needs and protecting the environment,

Aware also of the consequences for public health of shortfalls of water in the quantities, and of the quality, sufficient to meet basic human needs, and of the serious effects of such shortfalls, in particular on the vulnerable, the disadvantaged and the socially excluded,

Conscious that the prevention, control and reduction of water-related disease are important and urgent tasks which can only be satisfactorily discharged by enhanced cooperation at all levels and among all sectors, both within countries and between States,

Conscious also that surveillance of water-related disease and the establishment of early-warning systems and response systems are important aspects of the prevention, control and reduction of water-related disease,

Basing themselves upon the conclusions of the United Nations Conference on Environment and Development (Rio de Janeiro, 1992), in particular the Rio Declaration on Environment and Development and Agenda 21, as well as upon the programme for the further implementation of Agenda 21 (New York, 1997) and the consequent decision of the Commission on Sustainable Development on the sustainable management of freshwater (New York, 1998),

Deriving inspiration from the relevant provisions of the 1992 Convention on the Protection and Use of Transboundary Watercourses and International Lakes and emphasizing the need both to encourage more widespread application of those provisions and to complement that Convention with further measures to strengthen the protection of public health,

Taking note of the 1991 Convention on Environmental Impact Assessment in a Transboundary Context, the 1992 Convention on the Transboundary Effects of Industrial Accidents, the 1997 United Nations Convention on the Law of the Non-Navigational Uses of International Watercourses and the 1998 Convention on Access to Information, Public Participation in Decision-making and Access to Justice in Environmental Matters,

Further taking note of the pertinent principles, targets and recommendations of the 1989 European Charter on Environment and Health, the 1994 Helsinki Declaration on Environment and Health, and the Ministerial declarations, recommendations and resolutions of the "Environment for Europe" process,

Recognizing the sound basis and relevance of other environmental initiatives, instruments and processes in Europe, as well as the preparation and implementation of National Environment and Health Action Plans and of National Environment Action Plans,

Commending the efforts already undertaken by the United Nations Economic Commission for Europe and the Regional Office for Europe of the World Health Organization to strengthen bilateral and multilateral cooperation for the prevention, control and reduction of water-related disease,

Encouraged by the many examples of positive achievements by the States members of the United Nations Economic Commission for Europe and the States members of the Regional Committee for Europe of the World Health Organization in abating pollution and in maintaining and restoring water environments capable of supporting human health and well-being,

Have agreed as follows:

Article 1

OBJECTIVE

The objective of this Protocol is to promote at all appropriate levels, nationally as well as in transboundary and international contexts, the protection of human health and well-being, both individual and collective, within a framework of sustainable development, through improving water management, including the protection of water ecosystems, and through preventing, controlling and reducing water-related disease.

Article 2

DEFINITIONS

For the purposes of this Protocol,

1. "Water-related disease" means any significant adverse effects on human health, such as death, disability, illness or disorders, caused directly or indirectly by the condition, or changes in the quantity or quality, of any waters;
2. "Drinking water" means water which is used, or intended to be available for use, by humans for drinking, cooking, food preparation, personal hygiene or similar purposes;
3. "Groundwater" means all water which is below the surface of the ground in the saturation zone and in direct contact with the ground or subsoil;
4. "Enclosed waters" means artificially created water bodies separated from surface freshwater or coastal water, whether within or outside a building;

5. "Transboundary waters" means any surface or ground waters which mark, cross or are located on boundaries between two or more States; wherever transboundary waters flow directly into the sea, these transboundary waters end at a straight line across their respective mouths between points on the low-water line of their banks;

6. "Transboundary effects of water-related disease" means any significant adverse effects on human health, such as death, disability, illness or disorders, in an area under the jurisdiction of one Party, caused directly or indirectly by the condition, or changes in the quantity or quality, of waters in an area under the jurisdiction of another Party, whether or not such effects constitute a transboundary impact;

7. "Transboundary impact" means any significant adverse effect on the environment resulting from a change in the conditions of transboundary waters caused by a human activity, the physical origin of which is situated wholly or in part within an area under the jurisdiction of a Party to the Convention, within an area under the jurisdiction of another Party to the Convention. Such effects on the environment include effects on human health and safety, flora, fauna, soil, air, water, climate, landscape, and historical monuments or other physical structures or the interaction among these factors; they also include effects on the cultural heritage or socio-economic conditions resulting from alterations to those factors;

8. "Sanitation" means the collection, transport, treatment and disposal or reuse of human excreta or domestic waste water, whether through collective systems or by installations serving a single household or undertaking;

9. "Collective system" means:

(a) A system for the supply of drinking water to a number of households or undertakings; and/or

(b) A system for the provision of sanitation which serves a number of households or undertakings and, where appropriate, also provides for the collection, transport, treatment and disposal or reuse of industrial waste water,

whether provided by a body in the public sector, an undertaking in the private sector or by a partnership between the two sectors;

10. "Water-management plan" means a plan for the development, management, protection and/or use of the water within a territorial area or groundwater aquifer, including the protection of the associated ecosystems;

11. "The public" means one or more natural or legal persons, and, in accordance with national legislation or practice, their associations, organizations or groups;

12. "Public authority" means:

(a) Government at national, regional and other levels;

(b) Natural or legal persons performing public administrative functions under national law, including specific duties, activities or services in relation to the environment, public health, sanitation, water management or water supply;

(c) Any other natural or legal persons having public responsibilities or functions, or providing public services, under the control of a body or person falling within subparagraphs (a) or (b) above;

(d) The institutions of any regional economic integration organization referred to in article 21 which is a Party.

This definition does not include bodies or institutions acting in a judicial or legislative capacity;

13. "Local" refers to all relevant levels of territorial unit below the level of the State;

14. "Convention" means the Convention on the Protection and Use of Transboundary Watercourses and International Lakes, done at Helsinki on 17 March 1992;

15. "Meeting of the Parties to the Convention" means the body established by the Parties to the Convention in accordance with its article 17;

16. "Party" means, unless the text otherwise indicates, a State or a regional economic integration organization referred to in article 21 which has consented to be bound by this Protocol and for which this Protocol is in force;

17. "Meeting of the Parties" means the body established by the Parties in accordance with article 16.

Article 3

SCOPE

The provisions of this Protocol shall apply to:

- (a) Surface freshwater;
- (b) Groundwater;
- (c) Estuaries;
- (d) Coastal waters which are used for recreation or for the production of fish by aquaculture or for the production or harvesting of shellfish;
- (e) Enclosed waters generally available for bathing;
- (f) Water in the course of abstraction, transport, treatment or supply;
- (g) Waste water throughout the course of collection, transport, treatment and discharge or reuse.

Article 4

GENERAL PROVISIONS

1. The Parties shall take all appropriate measures to prevent, control and reduce water-related disease within a framework of integrated water-management systems aimed at sustainable use of water resources, ambient water quality which does not endanger human health, and protection of water ecosystems.
2. The Parties shall, in particular, take all appropriate measures for the purpose of ensuring:

(a) Adequate supplies of wholesome drinking water which is free from any micro-organisms, parasites and substances which, owing to their numbers or concentration, constitute a potential danger to human health. This shall include the protection of water resources which are used as sources of drinking water, treatment of water and the establishment, improvement and maintenance of collective systems;

(b) Adequate sanitation of a standard which sufficiently protects human health and the environment. This shall in particular be done through the establishment, improvement and maintenance of collective systems;

(c) Effective protection of water resources used as sources of drinking water, and their related water ecosystems, from pollution from other causes, including agriculture, industry and other discharges and emissions of hazardous substances. This shall aim at the effective reduction and elimination of discharges and emissions of substances judged to be hazardous to human health and water ecosystems;

(d) Sufficient safeguards for human health against water-related disease arising from the use of water for recreational purposes, from the use of water for aquaculture, from the water in which shellfish are produced or from which they are harvested, from the use of waste water for irrigation or from the use of sewage sludge in agriculture or aquaculture;

(e) Effective systems for monitoring situations likely to result in outbreaks or incidents of water-related disease and for responding to such outbreaks and incidents and to the risk of them.

3. Subsequent references in this Protocol to "drinking water" and "sanitation" are to drinking water and sanitation that are required to meet the requirements of paragraph 2 of this article.

4. The Parties shall base all such measures upon an assessment of any proposed measure in respect of all its implications, including the benefits, disadvantages and costs, for:

- (a) Human health;
- (b) Water resources; and
- (c) Sustainable development,

which takes account of the differing new impacts of any proposed measure on the different environmental mediums.

5. The Parties shall take all appropriate action to create legal, administrative and economic frameworks which are stable and enabling and within which the public, private and voluntary sectors can each make its contribution to improving water management for the purpose of preventing, controlling and reducing water-related disease.

6. The Parties shall require public authorities which are considering taking action, or approving the taking by others of action, that may have a significant impact on the environment of any waters within the scope of this Protocol to take due account of any potential impact of that action on public health.

7. Where a Party is a Party to the Convention on Environmental Impact Assessment in a Transboundary Context, compliance by public authorities of that Party with the requirements of that Convention in relation to a proposed action shall satisfy the requirement under paragraph 6 of this article in respect of that action.

8. The provisions of this Protocol shall not affect the rights of Parties to maintain, adopt or implement more stringent measures than those set down in this Protocol.

9. The provisions of this Protocol shall not affect the rights and obligations of any Party to this Protocol deriving from the Convention or any other existing international agreement, except where the requirements under this Protocol are more stringent than the corresponding requirements under the Convention or that other existing international agreement.

Article 5

PRINCIPLES AND APPROACHES

In taking measures to implement this Protocol, the Parties shall be guided in particular by the following principles and approaches:

(a) The precautionary principle, by virtue of which action to prevent, control or reduce water-related disease shall not be postponed on the ground that scientific research has not fully proved a causal link between the factor at which such action is aimed, on the one hand, and the potential contribution of that factor to the prevalence of water-related disease and/or transboundary impacts, on the other hand;

(b) The polluter-pays principle, by virtue of which costs of pollution prevention, control and reduction shall be borne by the polluter;

(c) States have, in accordance with the Charter of the United Nations and the principles of international law, the sovereign right to exploit their own resources pursuant to their own environmental and developmental policies, and the responsibility to ensure that activities within their jurisdiction or control do not cause damage to the environment of other States or of areas beyond the limits of national jurisdiction;

(d) Water resources shall be managed so that the needs of the present generation are met without compromising the ability of future generations to meet their own needs;

(e) Preventive action should be taken to avoid outbreaks and incidents of water-related disease and to protect water resources used as sources of drinking water because such action addresses the harm more efficiently and can be more cost-effective than remedial action;

(f) Action to manage water resources should be taken at the lowest appropriate administrative level;

(g) Water has social, economic and environmental values and should therefore be managed so as to realize the most acceptable and sustainable combination of those values;

(h) Efficient use of water should be promoted through economic instruments and awareness-building;

(i) Access to information and public participation in decision-making concerning water and health are needed, inter alia, in order to enhance the quality and the implementation of the decisions, to build public awareness of issues, to give the public the opportunity to express its concerns and to enable public authorities to take due account of such concerns. Such access and participation should be supplemented by appropriate access to judicial and administrative review of relevant decisions;

(j) Water resources should, as far as possible, be managed in an integrated manner on the basis of catchment areas, with the aims of linking social and economic development to the protection of natural ecosystems and of relating water-resource management to regulatory measures concerning other environmental mediums. Such an integrated approach should apply across the whole of a catchment area, whether transboundary or not, including its associated coastal waters, the whole of a groundwater aquifer or the relevant parts of such a catchment area or groundwater aquifer;

(k) Special consideration should be given to the protection of people who are particularly vulnerable to water-related disease;

(l) Equitable access to water, adequate in terms both of quantity and of quality, should be provided for all members of the population, especially those who suffer a disadvantage or social exclusion;

(m) As a counterpart to their rights and entitlements to water under private law and public law, natural and legal persons and institutions, whether in the public sector or the private sector, should contribute to the protection of the water environment and the conservation of water resources; and

(n) In implementing this Protocol, due account should be given to local problems, needs and knowledge.

Article 6

TARGETS AND TARGET DATES

1. In order to achieve the objective of this Protocol, the Parties shall pursue the aims of:

- (a) Access to drinking water for everyone;
- (b) Provision of sanitation for everyone

within a framework of integrated water-management systems aimed at sustainable use of water resources, ambient water quality which does not endanger human health, and protection of water ecosystems.

2. For these purposes, the Parties shall each establish and publish national and/or local targets for the standards and levels of performance that need to be achieved or maintained for a high level of protection against water-related disease. These targets shall be periodically revised. In doing all this, they shall make appropriate practical and/or other provisions for public participation, within a transparent and fair framework, and shall ensure that due account is taken of the outcome of the public participation. Except where national or local circumstances make them irrelevant for preventing, controlling and reducing water-related disease, the targets shall cover, inter alia:

(a) The quality of the drinking water supplied, taking into account the Guidelines for drinking-water quality of the World Health Organization;

(b) The reduction of the scale of outbreaks and incidents of water-related disease;

(c) The area of territory, or the population sizes or proportions, which should be served by collective systems for the supply of drinking water or where the supply of drinking water by other means should be improved;

(d) The area of territory, or the population sizes or proportions, which should be served by collective systems of sanitation or where sanitation by other means should be improved;

(e) The levels of performance to be achieved by such collective systems and by such other means of water supply and sanitation respectively;

(f) The application of recognized good practice to the management of water supply and sanitation, including the protection of waters used as sources for drinking water;

(g) The occurrence of discharges of:

(i) Untreated waste water; and

(ii) Untreated storm water overflows

from waste-water collection systems to waters within the scope of this Protocol;

(h) The quality of discharges of waste water from waste-water treatment installations to waters within the scope of this Protocol;

(i) The disposal or reuse of sewage sludge from collective systems of sanitation or other sanitation installations and the quality of waste water used for irrigation purposes, taking into account the Guidelines for the safe use of waste water and excreta in agriculture and aquaculture of the World Health Organization and the United Nations Environment Programme;

(j) The quality of waters which are used as sources for drinking water, which are generally used for bathing or which are used for aquaculture or for the production or harvesting of shellfish;

(k) The application of recognized good practice to the management of enclosed waters generally available for bathing;

(l) The identification and remediation of particularly contaminated sites which adversely affect waters within the scope of this Protocol or are likely to do so and which thus threaten to give rise to water-related disease;

(m) The effectiveness of systems for the management, development, protection and use of water resources, including the application of recognized good practice to the control of pollution from sources of all kinds;

(n) The frequency of the publication of information on the quality of the drinking water supplied and of other waters relevant to the targets in this paragraph in the intervals between the publication of information under article 7, paragraph 2.

3. Within two years of becoming a Party, each Party shall establish and publish targets referred to in paragraph 2 of this article, and target dates for achieving them.

4. Where a long process of implementation is foreseen for the achievement of a target, intermediate or phased targets shall be set.

5. In order to promote the achievement of the targets referred to in paragraph 2 of this article, the Parties shall each:

(a) Establish national or local arrangements for coordination between their competent authorities;

(b) Develop water-management plans in transboundary, national and/or local contexts, preferably on the basis of catchment areas or groundwater aquifers. In doing so, they shall make appropriate practical and/or other provisions for public participation, within a transparent and fair framework, and shall ensure that due account is taken of the outcome of the public participation. Such plans may be incorporated in other relevant plans, programmes or documents which are being drawn up for other purposes, provided that they enable the public to see clearly the proposals for achieving the targets referred to in this article and the respective target dates;

(c) Establish and maintain a legal and institutional framework for monitoring and enforcing standards for the quality of drinking water;

(d) Establish and maintain arrangements, including, where appropriate, legal and institutional arrangements, for monitoring, promoting the achievement of and, where necessary, enforcing the other standards and levels of performance for which targets referred to in paragraph 2 of this article are set.

Article 7

REVIEW AND ASSESSMENT OF PROGRESS

1. The Parties shall each collect and evaluate data on:

(a) Their progress towards the achievement of the targets referred to in article 6, paragraph 2;

(b) Indicators that are designed to show how far that progress has contributed towards preventing, controlling or reducing water-related disease.

2. The Parties shall each publish periodically the results of this collection and evaluation of data. The frequency of such publication shall be established by the Meeting of the Parties.

3. The Parties shall each ensure that the results of water and effluent sampling carried out for the purpose of this collection of data are available to the public.

4. On the basis of this collection and evaluation of data, each Party shall review periodically the progress made in achieving the targets referred to in article 6, paragraph 2, and publish an assessment of that progress. The frequency of such reviews shall be established by the Meeting of the Parties. Without prejudice to the possibility of more frequent reviews under article 6, paragraph 2, reviews under this paragraph shall include a review of the targets referred to in article 6, paragraph 2, with a view to improving the targets in the light of scientific and technical knowledge.

5. Each Party shall provide to the secretariat referred to in article 17, for circulation to the other Parties, a summary report of the data collected and evaluated and the assessment of the progress achieved. Such reports shall be in accordance with guidelines established by the Meeting of the Parties. These guidelines shall provide that the Parties can use for this purpose reports covering the relevant information produced for other international forums.

6. The Meeting of the Parties shall evaluate progress in implementing this Protocol on the basis of such summary reports.

Article 8

RESPONSE SYSTEMS

1. The Parties shall each, as appropriate, ensure that:

(a) Comprehensive national and/or local surveillance and early-warning systems are established, improved or maintained which will:

- (i) Identify outbreaks or incidents of water-related disease or significant threats of such outbreaks or incidents, including those resulting from water-pollution incidents or extreme weather events;
- (ii) Give prompt and clear notification to the relevant public authorities about such outbreaks, incidents or threats;
- (iii) In the event of any imminent threat to public health from water-related disease, disseminate to members of the public who may be affected all information that is held by a public authority and that could help the public to prevent or mitigate harm;
- (iv) Make recommendations to the relevant public authorities and, where appropriate, to the public about preventive and remedial actions;

(b) Comprehensive national and local contingency plans for responses to such outbreaks, incidents and risks are properly prepared in due time;

(c) The relevant public authorities have the necessary capacity to respond to such outbreaks, incidents or risks in accordance with the relevant contingency plan.

2. Surveillance and early-warning systems, contingency plans and response capacities in relation to water-related disease may be combined with those in relation to other matters.

3. Within three years of becoming a Party, each Party shall have established the surveillance and early-warning systems, contingency plans and response capacities referred to in paragraph 1 of this article.

Article 9

PUBLIC AWARENESS, EDUCATION, TRAINING, RESEARCH AND DEVELOPMENT AND INFORMATION

1. The Parties shall take steps designed to enhance the awareness of all sectors of the public regarding:

(a) The importance of, and the relationship between, water management and public health;

(b) The rights and entitlements to water and corresponding obligations under private and public law of natural and legal persons and institutions, whether in the public sector or the private sector, as well as their moral obligations to contribute to the protection of the water environment and the conservation of water resources.

2. The Parties shall promote:

(a) Understanding of the public-health aspects of their work by those responsible for water management, water supply and sanitation; and

(b) Understanding of the basic principles of water management, water supply and sanitation by those responsible for public health.

3. The Parties shall encourage the education and training of the professional and technical staff who are needed for managing water resources and for operating systems of water supply and sanitation, and encourage the updating and improvement of their knowledge and skills. This education and training shall include relevant aspects of public health.

4. The Parties shall encourage:

(a) Research into, and development of, cost-effective means and techniques for the prevention, control and reduction of water-related disease;

(b) Development of integrated information systems to handle information about long-term trends, current concerns and past problems and successful solutions to them in the field of water and health, and provision of such information to competent authorities.

Article 10

PUBLIC INFORMATION

1. As a complement to the requirements of this Protocol for Parties to publish specific information or documents, each Party shall take steps within the framework of its legislation to make available to the public such information as is held by public authorities and is reasonably needed to inform public discussion of:

(a) The establishment of targets and of target dates for their achievement and the development of water-management plans in accordance with article 6;

(b) The establishment, improvement or maintenance of surveillance and early-warning systems and contingency plans in accordance with article 8;

(c) The promotion of public awareness, education, training, research, development and information in accordance with article 9.

2. Each Party shall ensure that public authorities, in response to a request for other information relevant to the implementation of this Protocol, make such information available within a reasonable time to the public, within the framework of national legislation.

3. The Parties shall ensure that information referred to in article 7, paragraph 4, and paragraph 1 of this article shall be available to the public at all reasonable times for inspection free of charge, and shall provide members of the public with reasonable facilities for obtaining from the Parties, on payment of reasonable charges, copies of such information.

4. Nothing in this Protocol shall require a public authority to publish information or make information available to the public if:

(a) The public authority does not hold the information;

(b) The request for the information is manifestly unreasonable or formulated in too general a manner; or

(c) The information concerns material in the course of completion or concerns internal communications of public authorities where such an exemption is provided for in national law or customary practice, taking into account the public interest served by disclosure.

5. Nothing in this Protocol shall require a public authority to publish information or make information available to the public if disclosure of the information would adversely affect:

(a) The confidentiality of the proceedings of public authorities, where such confidentiality is provided for under national law;

(b) International relations, national defence or public security;

(c) The course of justice, the ability of a person to receive a fair trial or the ability of a public authority to conduct an enquiry of a criminal or disciplinary nature;

(d) The confidentiality of commercial or industrial information, where such confidentiality is protected by law in order to protect a legitimate economic interest. Within this framework, information on emissions and discharges which are relevant for the protection of the environment shall be disclosed;

(e) Intellectual property rights;

(f) The confidentiality of personal data and/or files relating to a natural person where that person has not consented to the disclosure of the information to the public, where such confidentiality is provided for in national law;

(g) The interests of a third party which has supplied the information requested without that party being under, or being capable of being put under, a legal obligation to do so, and where that party does not consent to the release of the material; or

(h) The environment to which the information relates, such as the breeding sites of rare species.

These grounds for not disclosing information shall be interpreted in a restrictive way, taking into account the public interest served by disclosure and taking into account whether the information relates to emissions and discharges into the environment.

Article 11

INTERNATIONAL COOPERATION

The Parties shall cooperate and, as appropriate, assist each other:

(a) In international actions in support of the objectives of this Protocol;

(b) On request, in implementing national and local plans in pursuance of this Protocol.

Article 12

JOINT AND COORDINATED INTERNATIONAL ACTION

In pursuance of article 11, subparagraph (a), the Parties shall promote cooperation in international action relating to:

(a) The development of commonly agreed targets for matters referred to in article 6, paragraph 2;

(b) The development of indicators for the purposes of article 7, paragraph 1 (b), to show how far action on water-related disease has been successful in preventing, controlling and reducing such disease;

(c) The establishment of joint or coordinated systems for surveillance and early-warning systems, contingency plans and response capacities as part of, or to complement, the national systems maintained in accordance with article 8 for the purpose of responding to outbreaks and incidents of water-related disease and significant threats of such outbreaks and incidents, especially from water-pollution incidents or extreme weather events;

(d) Mutual assistance in responding to outbreaks and incidents of water-related disease and significant threats of such outbreaks and incidents, especially from water-pollution incidents or extreme weather events;

(e) The development of integrated information systems and databases, exchange of information and sharing of technical and legal knowledge and experience;

(f) The prompt and clear notification by the competent authorities of one Party to the corresponding authorities of other Parties which may be affected of:

(i) Outbreaks and incidents of water-related disease, and

(ii) Significant threats of such outbreaks and incidents

which have been identified;

(g) The exchange of information on effective means of disseminating to the public information about water-related disease.

Article 13

COOPERATION IN RELATION TO TRANSBOUNDARY WATERS

1. Where any Parties border the same transboundary waters, as a complement to their other obligations under articles 11 and 12, they shall cooperate and, as appropriate, assist each other to prevent, control and reduce transboundary effects of water-related disease. In particular, they shall:

(a) Exchange information and share knowledge about the transboundary waters and the problems and risks which they present with the other Parties bordering the same waters;

(b) Endeavour to establish with the other Parties bordering the same transboundary waters joint or coordinated water-management plans in accordance with article 6, paragraph 5 (b), and surveillance and early-warning systems and contingency plans in accordance with article 8, paragraph 1, for the purpose of responding to outbreaks and incidents of water-related disease and

significant threats of such outbreaks and incidents, especially from water-pollution incidents or extreme weather events;

(c) On the basis of equality and reciprocity, adapt their agreements and other arrangements regarding their transboundary waters in order to eliminate any contradictions with the basic principles of this Protocol and to define their mutual relations and conduct regarding the aims of this Protocol;

(d) Consult each other, at the request of any one of them, on the significance of any adverse effect on human health which may constitute a water-related disease.

2. Where the Parties concerned are Parties to the Convention, the cooperation and assistance in respect of any transboundary effects of water-related disease which are transboundary impacts shall take place in accordance with the provisions of the Convention.

Article 14

INTERNATIONAL SUPPORT FOR NATIONAL ACTION

When cooperating and assisting each other in the implementation of national and local plans in pursuance of article 11, subparagraph (b), the Parties shall, in particular, consider how they can best help to promote:

(a) Preparation of water-management plans in transboundary, national and/or local contexts and of schemes for improving water supply and sanitation;

(b) Improved formulation of projects, especially infrastructure projects, in pursuance of such plans and schemes, in order to facilitate access to sources of finance;

(c) Effective execution of such projects;

(d) Establishment of systems for surveillance and early-warning systems, contingency plans and response capacities in relation to water-related disease;

(e) Preparation of legislation needed to support the implementation of this Protocol;

(f) Education and training of key professional and technical staff;

(g) Research into, and development of, cost-effective means and techniques for preventing, controlling and reducing water-related disease;

(h) Operation of effective networks to monitor and assess the provision and quality of water-related services, and development of integrated information systems and databases;

(i) Achievement of quality assurance for monitoring activities, including inter-laboratory comparability.

Article 15

REVIEW OF COMPLIANCE

The Parties shall review the compliance of the Parties with the provisions of this Protocol on the basis of the reviews and assessments referred to in article 7. Multilateral arrangements of a non-confrontational, non-judicial and consultative nature for reviewing compliance shall be established by the Parties at their first meeting. These arrangements shall allow for appropriate public involvement.

Article 16

MEETING OF THE PARTIES

1. The first meeting of the Parties shall be convened no later than eighteen months after the date of the entry into force of this Protocol. Thereafter, ordinary meetings shall be held at regular intervals to be determined by the Parties, but at least every three years, except in so far as other arrangements are necessary to achieve the aims of paragraph 2 of this article. The Parties shall hold an extraordinary meeting if they so decide in the course of an ordinary meeting or at the written request of any Party, provided that, within six months of it being communicated to all Parties, the said request is supported by at least one third of the Parties.

2. Where possible, ordinary meetings of the Parties shall be held in conjunction with the meetings of the Parties to the Convention.

3. At their meetings, the Parties shall keep under continuous review the implementation of this Protocol, and, with this purpose in mind, shall:

(a) Review the policies for and methodological approaches to the prevention, control and reduction of water-related disease, promote their convergence, and strengthen transboundary and international cooperation in accordance with articles 11, 12, 13 and 14;

(b) Evaluate progress in implementing this Protocol on the basis of information provided by the Parties in accordance with guidelines established by the Meeting of the Parties. Such guidelines shall avoid duplication of effort in reporting requirements;

(c) Be kept informed on progress made in the implementation of the Convention;

(d) Exchange information with the Meeting of the Parties to the Convention, and consider the possibilities for joint action with it;

(e) Seek, where appropriate, the services of relevant bodies of the Economic Commission for Europe and of the Regional Committee for Europe of the World Health Organization;

(f) Establish the modalities for the participation of other competent international governmental and non-governmental bodies in all meetings and other activities pertinent to the achievement of the purposes of this Protocol;

(g) Consider the need for further provisions on access to information, public participation in decision-making and public access to judicial and administrative review of decisions within the scope of this Protocol, in the light of experience gained on these matters in other international forums;

(h) Establish a programme of work, including projects to be carried out jointly under this Protocol and the Convention, and set up any bodies needed to implement this programme of work;

(i) Consider and adopt guidelines and recommendations which promote the implementation of the provisions of this Protocol;

(j) At the first meeting, consider and by consensus adopt rules of procedure for their meetings. These rules of procedure shall contain provision to promote harmonious cooperation with the Meeting of the Parties to the Convention;

(k) Consider and adopt proposals for amendments to this Protocol;

(l) Consider and undertake any additional action that may be required for the achievement of the purposes of this Protocol.

Article 17

SECRETARIAT

1. The Executive Secretary of the Economic Commission for Europe and the Regional Director of the Regional Office for Europe of the World Health Organization shall carry out the following secretariat functions for this Protocol:

(a) The convening and preparing of meetings of the Parties;

(b) The transmission to the Parties of reports and other information received in accordance with the provisions of this Protocol;

(c) The performance of such other functions as may be determined by the Meeting of the Parties on the basis of available resources.

2. The Executive Secretary of the Economic Commission for Europe and the Regional Director of the Regional Office for Europe of the World Health Organization shall:

(a) Set out details of their work-sharing arrangements in a Memorandum of Understanding, and inform the Meeting of the Parties accordingly;

(b) Report to the Parties on the elements of, and the modalities for carrying out, the programme of work referred to in article 16, paragraph 3.

Article 18

AMENDMENTS TO THE PROTOCOL

1. Any Party may propose amendments to this Protocol.

2. Proposals for amendments to this Protocol shall be considered at a meeting of the Parties.

3. The text of any proposed amendment to this Protocol shall be submitted in writing to the secretariat, which shall communicate it to all Parties at least ninety days before the meeting at which it is proposed for adoption.

4. An amendment to this Protocol shall be adopted by consensus of the representatives of the Parties present at the meeting. The adopted amendment shall be communicated by the secretariat to the Depositary, who shall

circulate it to all Parties for their acceptance. The amendment shall enter into force for the Parties which have accepted it on the ninetieth day after the date on which two thirds of those Parties have deposited with the Depositary their instruments of acceptance of the amendment. The amendment shall enter into force for any other Party on the ninetieth day after the date on which that Party deposits its instrument of acceptance of the amendment.

Article 19

RIGHT TO VOTE

1. Except as provided for in paragraph 2 of this article, each Party shall have one vote.
2. Regional economic integration organizations, in matters within their competence, shall exercise their right to vote with a number of votes equal to the number of their member States which are Parties. Such organizations shall not exercise their right to vote if their member States exercise theirs, and vice versa.

Article 20

SETTLEMENT OF DISPUTES

1. If a dispute arises between two or more Parties about the interpretation or application of this Protocol, they shall seek a solution by negotiation or by any other means of dispute settlement acceptable to the parties to the dispute.
2. When signing, ratifying, accepting, approving or acceding to this Protocol, or at any time thereafter, a Party may declare in writing to the Depositary that for a dispute not resolved in accordance with paragraph 1 of this article, it accepts one of the following means of dispute settlement as compulsory in relation to any Party accepting the same obligation:
 - (a) Where the Parties are Parties to the Convention, and have accepted as compulsory in relation to each other one or both of the means of dispute settlement provided in the Convention, the settlement of the dispute in accordance with the provisions of the Convention for the settlement of disputes arising in connection with the Convention;
 - (b) In any other case, the submission of the dispute to the International Court of Justice, unless the Parties agree to arbitration or some other form of dispute resolution.

Article 21

SIGNATURE

This Protocol shall be open for signature in London on 17 June 1999 on the occasion of the Third Ministerial Conference on Environment and Health, and thereafter at United Nations Headquarters in New York until 18 June 2000, by States members of the Economic Commission for Europe, by States members of the Regional Committee for Europe of the World Health Organization, by States having consultative status with the Economic Commission for Europe pursuant to paragraph 8 of Economic and Social Council resolution 36 (IV) of 28 March 1947, and by regional economic integration organizations constituted by sovereign States members of the Economic Commission for Europe or members of the Regional Committee for Europe of the World Health Organization to which

their member States have transferred competence over matters governed by this Protocol, including the competence to enter into treaties in respect of these matters.

Article 22

RATIFICATION, ACCEPTANCE, APPROVAL AND ACCESSION

1. This Protocol shall be subject to ratification, acceptance or approval by signatory States and regional economic integration organizations.
2. This Protocol shall be open for accession by the States and organizations referred to in article 21.
3. Any organization referred to in article 21 which becomes a Party without any of its member States being a Party shall be bound by all the obligations under this Protocol. In the case of such organizations, one or more of whose member States is a Party, the organization and its member States shall decide on their respective responsibilities for the performance of their obligations under this Protocol. In such cases, the organization and the member States shall not be entitled to exercise rights under this Protocol concurrently.
4. In their instruments of ratification, acceptance, approval or accession, the regional economic integration organizations referred to in article 21 shall declare the extent of their competence with respect to the matters governed by this Protocol. These organizations shall also inform the Depositary of any substantial modification to the extent of their competence.
5. The instruments of ratification, acceptance, approval or accession shall be deposited with the Secretary-General of the United Nations.

Article 23

ENTRY INTO FORCE

1. This Protocol shall enter into force on the ninetieth day after the date of deposit of the sixteenth instrument of ratification, acceptance, approval or accession.
2. For the purposes of paragraph 1 of this article, any instrument deposited by a regional economic integration organization shall not be counted as additional to those deposited by States members of such an organization.
3. For each State or organization referred to in article 21 which ratifies, accepts or approves this Protocol or accedes thereto after the deposit of the sixteenth instrument of ratification, acceptance, approval or accession, the Protocol shall enter into force on the ninetieth day after the date of deposit by such State or organization of its instrument of ratification, acceptance, approval or accession.

Article 24

WITHDRAWAL

At any time after three years from the date on which this Protocol has come into force with respect to a Party, that Party may withdraw from the Protocol by giving written notification to the Depositary. Any such withdrawal shall take effect on the ninetieth day after the date of its receipt by the Depositary.

Article 25

DEPOSITARY

The Secretary-General of the United Nations shall act as the Depositary of this Protocol.

Article 26

AUTHENTIC TEXTS

The original of this Protocol, of which the English, French, German and Russian texts are equally authentic, shall be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have signed this Protocol.

DONE in London, this 17th day of June one thousand nine hundred and ninety-nine.

**PROTOCOLE SUR L'EAU ET LA SANTÉ
À LA CONVENTION DE 1992
SUR LA PROTECTION ET L'UTILISATION
DES COURS D'EAU TRANSFRONTIÈRES
ET DES LACS INTERNATIONAUX**



NATIONS UNIES

1999

**PROTOCOLE SUR L'EAU ET LA SANTÉ
À LA CONVENTION DE 1992
SUR LA PROTECTION ET L'UTILISATION
DES COURS D'EAU TRANSFRONTIÈRES
ET DES LACS INTERNATIONAUX**

Les Parties au présent Protocole,

Sachant que l'eau est essentielle à la vie et que la disponibilité d'eau en quantité et d'une qualité suffisantes pour répondre aux besoins fondamentaux de l'homme est indispensable aussi bien pour une amélioration de la santé que pour un développement durable,

Reconnaissant les avantages pour la santé et le bien-être de l'homme qu'offrent une eau salubre et propre et un milieu aquatique harmonieux et fonctionnant correctement,

Conscientes du fait que les eaux superficielles et les eaux souterraines sont des ressources renouvelables ayant une capacité limitée à se remettre des impacts préjudiciables, sur le plan quantitatif et qualitatif, des activités humaines et du fait que tout non-respect de ces limites peut avoir des effets préjudiciables, à court et à long termes, sur la santé et le bien-être des personnes qui dépendent de ces ressources et de leur qualité, et qu'en conséquence une gestion durable du cycle hydrologique est indispensable tant pour répondre aux besoins de l'homme que pour protéger l'environnement,

Conscientes également des conséquences sur la santé publique des déficits d'eau en quantité et d'une qualité suffisantes pour répondre aux besoins fondamentaux de l'homme, et des graves effets de tels déficits, en particulier sur les personnes vulnérables, défavorisées ou socialement exclues,

Conscientes du fait que prévenir, combattre et faire reculer les maladies liées à l'eau sont des tâches importantes et urgentes qui ne peuvent être menées à bien que par une coopération renforcée à tous les

niveaux et entre tous les secteurs, aussi bien au sein des pays qu'entre les États,

Conscientes également du fait que la surveillance des maladies liées à l'eau et la mise en place de systèmes d'alerte rapide et d'intervention sont des aspects importants de l'action à mener pour prévenir, combattre et faire reculer ces maladies,

Se fondant sur les conclusions de la Conférence des Nations Unies sur l'environnement et le développement (Rio de Janeiro, 1992), notamment sur la Déclaration de Rio sur l'environnement et le développement et le programme Action 21, ainsi que sur le programme relatif à la poursuite de la mise en oeuvre d'Action 21 (New York, 1997) et sur la décision concernant la gestion durable des eaux douces, prise en conséquence par la Commission du développement durable (New York, 1998),

S'inspirant des dispositions pertinentes de la Convention de 1992 sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux et soulignant la nécessité à la fois d'encourager une application plus large de ces dispositions et de compléter ladite convention par d'autres mesures visant à renforcer la protection de la santé publique,

Notant la Convention de 1991 sur l'évaluation de l'impact sur l'environnement dans un contexte transfrontière, la Convention de 1992 sur les effets transfrontières des accidents industriels, la Convention des Nations Unies de 1997 sur le droit relatif aux utilisations des cours d'eau internationaux à des fins autres que la navigation et la Convention de 1998 sur l'accès à l'information, la participation du public au processus décisionnel et l'accès à la justice en matière d'environnement,

Notant en outre les principes, buts et recommandations pertinents de la Charte européenne de l'environnement et de la santé de 1989, la Déclaration d'Helsinki de 1994 sur l'environnement et la santé, et les déclarations ministérielles, les recommandations et les résolutions adoptées dans le cadre du processus "Un environnement pour l'Europe",

Reconnaissant le bien-fondé et l'utilité d'autres initiatives, instruments et processus liés à l'environnement en Europe et notant également l'élaboration et la mise en oeuvre de plans d'action nationaux pour l'environnement et la santé et de plans d'action nationaux pour l'environnement,

Notant avec satisfaction les mesures déjà prises par la Commission économique des Nations Unies pour l'Europe et par le Bureau régional de l'Europe de l'Organisation mondiale de la santé pour renforcer la coopération bilatérale et multilatérale en vue de prévenir, de combattre et de faire reculer les maladies liées à l'eau,

Encouragées par les nombreux exemples de résultats positifs obtenus par les États membres de la Commission économique des Nations Unies pour l'Europe et par les États membres du Comité régional de l'Europe de l'Organisation mondiale de la santé pour ce qui est d'atténuer la pollution et de maintenir ou de rétablir des milieux aquatiques à même de favoriser la santé et le bien-être de l'homme,

Sont convenues de ce qui suit :

Article premier

OBJET

Le présent Protocole a pour objet de promouvoir à tous les niveaux appropriés, aussi bien à l'échelon national que dans un contexte transfrontière et international, la protection de la santé et du bien-être de l'homme, tant individuels que collectifs, dans le cadre d'un développement durable, en améliorant la gestion de l'eau, y compris la protection des écosystèmes aquatiques, et en s'employant à prévenir, à combattre et à faire reculer les maladies liées à l'eau.

Article 2

DÉFINITIONS

Aux fins du présent Protocole,

1. L'expression "maladie liée à l'eau" désigne tout effet préjudiciable important sur la santé de l'homme (décès, incapacité, maladie ou troubles) causé directement ou indirectement par l'état de l'eau ou par une modification quantitative ou qualitative de celle-ci;

2. L'expression "eau potable" désigne toute eau qui est utilisée ou qui est destinée à être utilisée par l'homme pour la consommation, pour la cuisson et la préparation des aliments, pour l'hygiène corporelle ou à des fins similaires;

3. L'expression "eau souterraine" désigne toute eau présente sous la surface du sol dans la zone de saturation et en contact direct avec le sol ou le sous-sol;

4. L'expression "eaux fermées" désigne toute masse d'eau artificielle séparée des eaux douces superficielles ou des eaux côtières, qu'elle soit située à l'intérieur ou à l'extérieur d'un bâtiment;

5. L'expression "eaux transfrontières" désigne toutes les eaux superficielles ou souterraines qui marquent les frontières entre deux États ou plus, les traversent ou sont situées sur ces frontières; dans le cas des eaux transfrontières qui se jettent dans la mer sans former d'estuaire, la limite de ces eaux est une ligne droite tracée à travers leur embouchure entre les points limites de la laisse de basse mer sur les rives;

6. L'expression "effets transfrontières des maladies liées à l'eau" désigne tout effet préjudiciable important sur la santé de l'homme (décès, incapacité, maladie ou troubles) dans une zone relevant de la juridiction d'une Partie, causé directement ou indirectement par l'état des eaux dans une zone relevant de la juridiction d'une autre Partie, ou par une

modification quantitative ou qualitative de ces eaux, que cet effet constitue ou non un impact transfrontière;

7. L'expression "impact transfrontière" désigne tout effet préjudiciable important qu'une modification de l'état des eaux transfrontières causée par une activité humaine dont l'origine physique se situe entièrement ou en partie dans une zone relevant de la juridiction d'une Partie produit sur l'environnement d'une zone relevant de la juridiction d'une autre Partie. Cet effet sur l'environnement peut prendre plusieurs formes : atteinte à la santé et à la sécurité de l'homme, à la flore, à la faune, au sol, à l'air, à l'eau, au climat, au paysage et aux monuments historiques ou autres constructions, ou interaction de plusieurs de ces facteurs; il peut s'agir aussi d'une atteinte au patrimoine culturel ou aux conditions socioéconomiques résultant de modifications de ces facteurs;

8. Le terme "assainissement" désigne la collecte, le transport, le traitement et l'élimination ou la réutilisation des excréta humains ou des eaux usées ménagères au moyen de systèmes collectifs ou d'installations desservant un seul foyer ou une seule entreprise;

9. L'expression "système collectif" désigne :

a) Tout système d'approvisionnement en eau potable desservant un certain nombre de foyers ou d'entreprises et/ou

b) Tout système d'assainissement desservant un certain nombre de foyers ou d'entreprises et, au besoin, assurant également la collecte, le transport, le traitement et l'élimination ou la réutilisation des eaux usées industrielles,

que ce système soit mis en place par un organisme public, par une entreprise privée ou dans le cadre d'un partenariat entre les deux secteurs;

10. L'expression "plan de gestion de l'eau" désigne tout plan de mise en valeur, de gestion, de protection et/ou d'utilisation de l'eau dans

une zone territoriale ou une nappe souterraine, englobant la protection des écosystèmes correspondants;

11. Le terme "public" désigne une ou plusieurs personnes physiques ou morales et, conformément à la législation ou à la coutume du pays, les associations, organisations ou groupes constitués par ces personnes;

12. L'expression "autorité publique" désigne :

a) L'administration publique à l'échelon national ou régional ou à un autre niveau;

b) Les personnes physiques ou morales qui exercent, en vertu du droit interne, des fonctions administratives publiques, y compris des tâches, activités ou services particuliers en rapport avec l'environnement, la santé publique, l'assainissement, la gestion de l'eau ou l'approvisionnement en eau;

c) Toute autre personne physique ou morale assumant des responsabilités ou des fonctions publiques, ou fournissant des services publics, sous l'autorité d'un organe ou d'une personne entrant dans les catégories visées aux alinéas a) et b) ci-dessus;

d) Les institutions de toute organisation d'intégration économique régionale visée à l'article 21 qui est Partie au présent Protocole;

La présente définition n'englobe pas les organes ou institutions agissant dans l'exercice de pouvoirs judiciaires ou législatifs;

13. Le terme "local/locaux" désigne tous les échelons territoriaux pertinents situés au-dessous de l'échelon de l'État;

14. Le terme "Convention" désigne la Convention sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux, signée à Helsinki le 17 mars 1992;

15. L'expression "Réunion des Parties à la Convention" désigne l'organe établi par les Parties à la Convention conformément à l'article 17 de cet instrument;

16. Le terme "Partie" désigne, sauf indication contraire dans le texte, tout État ou toute organisation d'intégration économique régionale mentionné(e) à l'article 21 qui a consenti à être lié(e) par le présent Protocole et à l'égard duquel/de laquelle le présent Protocole est entré en vigueur;

17. L'expression "Réunion des Parties" désigne l'organe établi par les Parties conformément à l'article 16.

Article 3

CHAMP D'APPLICATION

Les dispositions du présent Protocole s'appliquent :

- a) Aux eaux douces superficielles;
- b) Aux eaux souterraines;
- c) Aux estuaires;
- d) Aux eaux côtières utilisées à des fins récréatives, ou pour l'aquaculture ou la conchyliculture;
- e) Aux eaux fermées généralement disponibles pour la baignade;
- f) Aux eaux au cours des opérations de prélèvement, de transport, de traitement ou d'approvisionnement;
- g) Aux eaux usées tout au long des opérations de collecte, de transport, de traitement et de rejet ou de réutilisation.

Article 4

DISPOSITIONS GÉNÉRALES

1. Les Parties prennent toutes les mesures appropriées pour prévenir, combattre et faire reculer les maladies liées à l'eau dans le cadre de systèmes intégrés de gestion de l'eau visant à assurer une utilisation durable des ressources en eau, une qualité de l'eau dans le milieu ambiant qui ne mette pas en danger la santé de l'homme et la protection des écosystèmes aquatiques.

2. Les Parties prennent, en particulier, toutes les mesures appropriées pour assurer :

a) Un approvisionnement adéquat en eau potable salubre et exempt de micro-organismes, de parasites ou de substances qui, en raison de leur nombre ou de leur concentration, constituent un danger potentiel pour la santé de l'homme, y compris par la protection des ressources en eau utilisées pour l'approvisionnement en eau potable, par le traitement de l'eau et par la mise en place, l'amélioration et le maintien de systèmes collectifs;

b) Un assainissement adéquat d'une qualité propre à permettre de protéger suffisamment la santé de l'homme et l'environnement grâce en particulier à la mise en place, à l'amélioration et au maintien de systèmes collectifs;

c) Une protection efficace des ressources en eau utilisées pour l'approvisionnement en eau potable et des écosystèmes aquatiques correspondants contre la pollution due à d'autres causes, notamment à l'agriculture, à l'industrie et aux autres rejets et émissions de substances dangereuses. Cette protection visera à réduire et à éliminer effectivement les rejets et émissions de substances jugées dangereuses pour la santé de l'homme et pour les écosystèmes aquatiques;

d) Une protection suffisante de la santé de l'homme contre les maladies liées à l'eau qui sont dues à l'utilisation d'eau à des fins récréatives, à l'utilisation d'eau pour l'aquaculture et la conchyliculture, à l'utilisation d'eaux usées pour l'irrigation ou à l'utilisation de boues d'épuration dans l'agriculture ou l'aquaculture;

e) La mise en place de systèmes efficaces pour surveiller les situations risquant d'entraîner des épisodes ou des incidents de maladies liées à l'eau et pour intervenir en cas d'épisodes et d'incidents, ou de risque d'épisodes et d'incidents, de telles maladies.

3. Toute mention ultérieure dans le présent Protocole des expressions "eau potable" et "assainissement" se rapporte à l'eau potable et à l'assainissement qui sont nécessaires pour remplir les conditions requises au paragraphe 2 du présent article.

4. Les Parties fondent toutes ces mesures sur une évaluation de chaque mesure proposée eu égard à l'ensemble de ses incidences, y compris de ses avantages, de ses inconvénients et de son coût pour :

- a) La santé de l'homme;
- b) Les ressources en eau; et
- c) Le développement durable,

compte tenu des nouveaux impacts, différents selon les secteurs de l'environnement, de la mesure proposée.

5. Les Parties prennent toutes les mesures appropriées pour instituer des cadres législatif, administratif et économique stables et porteurs, au sein desquels les secteurs public, privé et associatif puissent chacun contribuer à améliorer la gestion de l'eau afin de prévenir, de combattre et de faire reculer les maladies liées à l'eau.

6. Les Parties exigent des autorités publiques qui envisagent de prendre des mesures ou d'approuver l'adoption, par d'autres, de mesures susceptibles d'avoir un impact important sur l'environnement de toute masse d'eau visée par le présent Protocole, qu'elles tiennent dûment compte de tout impact potentiel de ces mesures sur la santé publique.

7. Lorsqu'une Partie est également Partie à la Convention sur l'évaluation de l'impact sur l'environnement dans un contexte transfrontière, l'obligation énoncée au paragraphe 6 du présent article en ce qui concerne toute mesure proposée est satisfaite si les autorités publiques de cette Partie respectent les prescriptions de ladite convention à l'égard de cette mesure.

8. Les dispositions du présent Protocole ne portent pas atteinte aux droits des Parties de maintenir, d'adopter ou d'appliquer des mesures plus rigoureuses que celles qui sont énoncées dans le présent Protocole.

9. Les dispositions du présent Protocole ne portent pas atteinte aux droits ni aux obligations des Parties au présent Protocole découlant de la Convention ou d'un autre accord international existant, sauf lorsque les prescriptions découlant du présent Protocole sont plus rigoureuses que les prescriptions correspondantes découlant de la Convention ou de cet autre accord international existant.

Article 5

PRINCIPES ET ORIENTATIONS

Lorsqu'elles adoptent des mesures en application du présent Protocole, les Parties sont guidées en particulier par les principes et orientations ci-après :

a) Le principe de précaution, en vertu duquel elles ne diffèrent pas la mise en oeuvre de mesures destinées à prévenir, combattre ou faire reculer les maladies liées à l'eau au motif que la recherche scientifique n'a pas pleinement démontré l'existence d'un lien de causalité entre le facteur

visé par ces mesures, d'une part, et une éventuelle contribution de ce facteur à la prévalence de maladies liées à l'eau et/ou à un impact transfrontière, d'autre part;

b) Le principe pollueur–payeur, en vertu duquel les coûts des mesures de prévention, de maîtrise et de réduction de la pollution sont à la charge du pollueur;

c) Conformément à la Charte des Nations Unies et aux principes du droit international, les États ont le droit souverain d'exploiter leurs propres ressources selon leur politique d'environnement et de développement, et ils ont le devoir de faire en sorte que les activités exercées dans les limites de leur juridiction ou sous leur contrôle ne causent pas de dommages à l'environnement dans d'autres États ou dans des zones ne relevant d'aucune juridiction nationale;

d) Les ressources en eau sont gérées de manière à répondre aux besoins de la génération actuelle sans compromettre la capacité des générations futures de satisfaire leurs propres besoins;

e) Des mesures préventives devraient être prises pour éviter les épisodes et incidents de maladies liées à l'eau et protéger les ressources en eau utilisées pour l'approvisionnement en eau potable car ces mesures sont plus efficaces et peuvent présenter un meilleur rapport coût–efficacité que les mesures curatives;

f) Les mesures relatives à la gestion des ressources en eau devraient être prises à l'échelon administratif approprié le plus bas;

g) L'eau a une valeur sociale, une valeur économique et une valeur environnementale et il faudrait donc la gérer de manière à combiner le plus durablement et de la façon la plus acceptable possible ces différentes valeurs;

h) L'exploitation efficace de l'eau devrait être encouragée au moyen d'instruments économiques et d'activités de sensibilisation;

i) L'accès à l'information et la participation du public au processus décisionnel concernant l'eau et la santé sont nécessaires, notamment pour améliorer la qualité des décisions et leur application, sensibiliser le public aux problèmes, lui donner la possibilité d'exprimer ses préoccupations et permettre aux autorités publiques de tenir dûment compte de ces préoccupations. Cet accès et cette participation devraient être complétés par un accès approprié à une procédure de recours judiciaire et administratif contre les décisions en question;

j) Les ressources en eau devraient être gérées, dans toute la mesure possible, d'une façon intégrée au niveau des bassins hydrographiques, afin de lier, d'une part, le développement social et économique à la protection des écosystèmes naturels, et, d'autre part, la gestion des ressources en eau à des mesures réglementaires concernant d'autres secteurs de l'environnement. Cette démarche intégrée devrait s'appliquer à l'ensemble du bassin hydrographique, qu'il soit transfrontière ou non, y compris aux eaux côtières concernées, à l'ensemble de la nappe souterraine ou aux parties pertinentes de ce bassin hydrographique ou de cette nappe souterraine;

k) Une attention spéciale devrait être accordée à la protection des personnes particulièrement vulnérables face aux maladies liées à l'eau;

l) Un accès équitable à l'eau, adéquat du point de vue aussi bien quantitatif que qualitatif, devrait être assuré à tous les habitants, notamment aux personnes défavorisées ou socialement exclues;

m) En contrepartie des droits relatifs à l'eau qui leur sont garantis par le droit privé et le droit public, les personnes physiques et morales et les organismes du secteur public comme du secteur privé devraient contribuer à la protection du milieu aquatique et à la conservation des ressources en eau;

n) Dans le cadre de l'application du présent Protocole, il devrait être dûment tenu compte des problèmes, besoins et connaissances locaux.

Article 6

OBJECTIFS ET DATES CIBLES

1. Aux fins du présent Protocole, les Parties poursuivent les buts suivants :

- a) L'accès de tous à l'eau potable;
- b) L'assainissement pour tous

dans le cadre de systèmes intégrés de gestion de l'eau visant à assurer une utilisation durable des ressources en eau, une qualité de l'eau dans le milieu ambiant qui ne mette pas en danger la santé de l'homme et la protection des écosystèmes aquatiques.

2. À cet effet, chaque Partie fixe et publie des objectifs nationaux et/ou locaux concernant les normes et niveaux de résultat à atteindre ou à maintenir pour assurer un degré élevé de protection contre les maladies liées à l'eau. Ces objectifs sont périodiquement révisés. Pour ce faire, chaque Partie prend toutes les dispositions pratiques et/ou autres appropriées afin d'assurer la participation du public dans un cadre transparent et équitable et veille à ce qu'il soit dûment tenu compte des résultats de cette participation. Sauf lorsque la situation nationale ou locale les rend inopérants pour prévenir, combattre et faire reculer les maladies liées à l'eau, ces objectifs portent notamment sur :

- a) La qualité de l'eau potable fournie, compte tenu des Directives de qualité pour l'eau de boisson de l'Organisation mondiale de la santé;
- b) La réduction du nombre et de l'ampleur des épisodes et incidents de maladies liées à l'eau;
- c) L'étendue du territoire ou la taille ou proportion des populations qu'il faudrait desservir par des systèmes collectifs

d'approvisionnement en eau potable ou pour lesquels l'approvisionnement en eau potable assuré par d'autres moyens devrait être amélioré;

d) L'étendue du territoire ou la taille ou proportion des populations qu'il faudrait desservir par des systèmes collectifs d'assainissement ou pour lesquels l'assainissement assuré par d'autres moyens devrait être amélioré;

e) Les niveaux de résultat que ces systèmes collectifs et ces autres moyens d'approvisionnement en eau et d'assainissement devraient atteindre;

f) L'application de bonnes pratiques reconnues en ce qui concerne la gestion de l'approvisionnement en eau et l'assainissement, y compris la protection des eaux utilisées pour l'approvisionnement en eau potable;

g) Les éventuels rejets :

i) D'eaux usées non traitées; et

ii) Du trop-plein d'eaux d'orage non traitées

des systèmes de collecte des eaux usées dans les eaux visées par le présent Protocole;

h) La qualité des eaux usées rejetées par les installations de traitement des eaux usées dans les eaux visées par le présent Protocole;

i) L'élimination ou la réutilisation des boues d'épuration provenant des systèmes collectifs d'assainissement ou d'autres installations d'assainissement, et la qualité des eaux usées utilisées pour l'irrigation, compte tenu du Guide pour l'utilisation sans risques des eaux résiduaires et des excréta en agriculture et aquaculture de l'Organisation mondiale de la santé et du Programme des Nations Unies pour l'environnement;

j) La qualité des eaux qui sont utilisées pour l'approvisionnement en eau potable, qui sont généralement utilisées pour la baignade ou qui sont utilisées pour l'aquaculture ou la conchyliculture;

k) L'application de bonnes pratiques reconnues en ce qui concerne la gestion des eaux fermées généralement disponibles pour la baignade;

l) L'identification et la remise en état des terrains particulièrement contaminés qui ont, ou risquent d'avoir, des effets préjudiciables sur les eaux visées par le présent Protocole et qui, par conséquent, menacent d'être à l'origine de maladies liées à l'eau;

m) L'efficacité des systèmes de gestion, de mise en valeur, de protection et d'utilisation des ressources en eau, y compris l'application de bonnes pratiques reconnues en ce qui concerne la lutte contre la pollution quelle qu'en soit la source;

n) La fréquence de la publication d'informations sur la qualité de l'eau potable fournie et des autres eaux à prendre en considération pour atteindre les objectifs mentionnés dans le présent paragraphe, dans l'intervalle entre deux publications des informations requises au titre du paragraphe 2 de l'article 7.

3. Dans les deux ans qui suivent la date à laquelle elle devient Partie au présent Protocole, chaque Partie fixe et publie des objectifs, comme prévu au paragraphe 2 du présent article, ainsi que des dates cibles pour les atteindre.

4. Lorsqu'on prévoit un long processus de mise en oeuvre pour atteindre un objectif, on fixe des objectifs intermédiaires ou échelonnés.

5. Pour faciliter la réalisation des objectifs mentionnés au paragraphe 2 du présent article, chaque Partie :

a) Met en place des mécanismes nationaux ou locaux de coordination entre ses autorités compétentes;

b) Élabore des plans de gestion de l'eau dans un contexte transfrontière, dans un contexte national et/ou dans un contexte local, de préférence au niveau de bassins hydrographiques ou de nappes souterraines. Pour ce faire, chaque Partie prend les dispositions pratiques et/ou autres appropriées afin d'assurer la participation du public dans un cadre transparent et équitable et veille à ce qu'il soit dûment tenu compte des résultats de cette participation. Ces plans peuvent être incorporés à d'autres plans, programmes ou documents pertinents établis à d'autres fins, à condition qu'ils permettent au public d'avoir une idée précise des propositions destinées à permettre d'atteindre les objectifs mentionnés dans le présent article et des dates cibles correspondantes;

c) Met en place et maintient un cadre législatif et institutionnel permettant de surveiller et de faire respecter les normes de qualité de l'eau potable;

d) Met en place et maintient des mécanismes, y compris, en tant que de besoin, des mécanismes juridiques et institutionnels, pour surveiller, promouvoir et, si nécessaire, faire respecter les autres normes et niveaux de résultat pour lesquels les objectifs mentionnés au paragraphe 2 du présent article sont fixés.

Article 7

EXAMEN ET ÉVALUATION DES PROGRÈS ACCOMPLIS

1. Chaque Partie recueille et évalue des données sur :

a) Les progrès accomplis en vue de la réalisation des objectifs mentionnés au paragraphe 2 de l'article 6;

b) Des indicateurs visant à montrer dans quelle mesure ces progrès ont contribué à permettre de prévenir, combattre et faire reculer les maladies liées à l'eau.

2. Chaque Partie publie périodiquement les résultats de ces activités de collecte et d'évaluation des données. La fréquence de ces publications est fixée par la Réunion des Parties.
3. Chaque Partie veille à ce que les résultats des prélèvements d'échantillons d'eau et d'effluents effectués afin de recueillir ces données soient mis à la disposition du public.
4. Se fondant sur les activités de collecte et d'évaluation des données, chaque Partie examine périodiquement les progrès accomplis en vue de la réalisation des objectifs mentionnés au paragraphe 2 de l'article 6 et publie une évaluation de ces progrès. La fréquence de ces examens est fixée par la Réunion des Parties. Sans préjudice de la possibilité de procéder à des examens plus fréquents au titre du paragraphe 2 de l'article 6, chaque Partie réexamine, dans le cadre des examens effectués au titre du présent paragraphe, les objectifs mentionnés au paragraphe 2 de l'article 6 afin de les améliorer à la lumière des connaissances scientifiques et techniques.
5. Chaque Partie remet au secrétariat visé à l'article 17, pour qu'il le distribue aux autres Parties, un rapport récapitulant les données recueillies et évaluées, ainsi que l'évaluation des progrès accomplis. Ces rapports sont élaborés conformément aux orientations définies par la Réunion des Parties. La Réunion des Parties prévoit dans ces orientations que les Parties peuvent utiliser à cet effet des rapports contenant les informations pertinentes établis pour d'autres instances internationales.
6. La Réunion des Parties évalue les progrès accomplis dans l'application du présent Protocole en se fondant sur ces rapports récapitulatifs.

Article 8

SYSTÈMES D'INTERVENTION

1. Chaque Partie veille, en tant que de besoin, à ce que :
 - a) Des systèmes nationaux et/ou locaux complets de surveillance et d'alerte rapide soient mis en place, améliorés ou maintenus pour :
 - i) Identifier les épisodes ou incidents de maladies liées à l'eau ou les menaces importantes de tels épisodes ou incidents, y compris ceux résultant de pollutions de l'eau ou de phénomènes météorologiques extrêmes;
 - ii) Signaler rapidement et clairement ces épisodes, incidents ou menaces aux autorités publiques concernées;
 - iii) En cas de menace imminente pour la santé publique imputable à une maladie liée à l'eau, diffuser aux membres du public qui risquent d'être touchés toutes les informations en la possession d'une autorité publique qui sont susceptibles de permettre au public de prévenir ou de limiter d'éventuels dommages;
 - iv) Adresser des recommandations aux autorités publiques concernées et, lorsqu'il y a lieu, au public au sujet d'éventuelles mesures préventives et curatives;
 - b) Des plans d'urgence nationaux et locaux complets permettant de faire face à ces épisodes, incidents et risques soient dûment élaborés en temps opportun;
 - c) Les autorités publiques concernées disposent des moyens nécessaires pour faire face à ces épisodes, incidents ou risques conformément au plan d'urgence correspondant.

2. Les systèmes de surveillance et d'alerte rapide, les plans d'urgence et les moyens d'intervention concernant les maladies liées à l'eau peuvent être combinés avec ceux concernant d'autres problèmes.

3. Dans les trois ans qui suivent la date à laquelle elle devient Partie au présent Protocole, chaque Partie met en place les systèmes de surveillance et d'alerte rapide, les plans d'urgence et les moyens d'intervention mentionnés au paragraphe 1 du présent article.

Article 9

SENSIBILISATION DU PUBLIC, FORMATION THÉORIQUE ET PRATIQUE, RECHERCHE-DÉVELOPPEMENT ET INFORMATION

1. Les Parties prennent des mesures visant à sensibiliser davantage tous les secteurs de l'opinion publique :

a) À l'importance que revêtent la gestion de l'eau et la santé publique, et à leur interaction;

b) Aux droits relatifs à l'eau que le droit privé et le droit public garantissent aux personnes physiques et morales et aux organismes du secteur public comme du secteur privé et aux obligations correspondantes qu'ils leur imposent, ainsi qu'à l'obligation morale qu'ont ces personnes et ces organismes de contribuer à la protection du milieu aquatique et à la conservation des ressources en eau.

2. Les Parties s'emploient à faire en sorte que :

a) Les aspects de leur action relatifs à la santé publique soient mieux compris par les responsables de la gestion de l'eau, de l'approvisionnement en eau et de l'assainissement;

b) Les principes de base de la gestion de l'eau, de l'approvisionnement en eau et de l'assainissement soient mieux compris par les responsables de la santé publique.

3. Les Parties encouragent la formation théorique et pratique des cadres et du personnel technique nécessaires pour assurer la gestion des ressources en eau et l'exploitation des systèmes d'approvisionnement en eau et d'assainissement, ainsi que l'actualisation de leurs connaissances et compétences et leur perfectionnement. Cette formation théorique et pratique porte notamment sur les aspects pertinents de la santé publique.

4. Les Parties encouragent :

a) La recherche et la mise au point de moyens et techniques d'un bon rapport coût-efficacité pour prévenir, combattre et faire reculer les maladies liées à l'eau;

b) La mise au point de systèmes d'information intégrés pour traiter les informations concernant les tendances à long terme, les préoccupations du moment ainsi que les problèmes rencontrés dans le passé et les solutions satisfaisantes qui y ont été apportées dans le domaine de l'eau et de la santé, et la communication de ces informations aux autorités compétentes.

Article 10

INFORMATION DU PUBLIC

1. Indépendamment de l'obligation que le présent Protocole fait aux Parties de publier des informations ou des documents particuliers, chaque Partie prend des mesures dans le cadre de sa législation pour mettre à la disposition du public les informations qui sont en la possession d'autorités publiques et dont on peut raisonnablement penser qu'elles sont nécessaires pour éclairer le débat public sur :

a) La fixation d'objectifs et de dates cibles pour les atteindre et l'élaboration de plans de gestion de l'eau conformément à l'article 6;

b) La mise en place, l'amélioration ou le maintien de systèmes de surveillance et d'alerte rapide et de plans d'urgence conformément à l'article 8;

c) Les mesures visant à promouvoir la sensibilisation du public, la formation théorique et pratique, la recherche-développement et l'information conformément à l'article 9.

2. Chaque Partie veille à ce que les autorités publiques, dans le cadre de la législation nationale, mettent à la disposition du public, dans un délai raisonnable, les autres informations relatives à l'application du présent Protocole qui leur sont demandées.

3. Les Parties veillent à ce que le public puisse avoir accès aux informations visées au paragraphe 4 de l'article 7 et au paragraphe 1 du présent article à tout moment raisonnable et puisse en prendre connaissance gratuitement, et elles mettent à la disposition des membres du public des moyens suffisants pour qu'ils puissent obtenir copie de ces informations contre paiement de frais raisonnables.

4. Rien dans le présent Protocole n'oblige une autorité publique à publier des informations ou à mettre des informations à la disposition du public si :

a) L'autorité publique en question n'est pas en possession des informations demandées;

b) La demande d'information est manifestement abusive ou formulée en termes trop généraux; ou

c) Les informations portent sur des documents qui sont en cours d'élaboration ou concernent des communications internes des autorités publiques à condition que cette exception soit prévue par le droit interne ou

la coutume, compte tenu de l'intérêt que la divulgation des informations demandées présenterait pour le public.

5. Rien dans le présent Protocole n'oblige une autorité publique à publier des informations ou à mettre des informations à la disposition du public au cas où la divulgation de ces informations aurait des incidences défavorables sur :

- a) Le secret des délibérations des autorités publiques, lorsque ce secret est prévu par le droit interne;
- b) Les relations internationales, la défense nationale ou la sécurité publique;
- c) La bonne marche de la justice, la possibilité pour toute personne d'être jugée équitablement ou la capacité d'une autorité publique d'effectuer une enquête d'ordre pénal ou disciplinaire;
- d) Le secret commercial ou industriel lorsque ce secret est protégé par la loi afin de défendre un intérêt économique légitime. Dans ce cadre, les informations sur les émissions et les rejets qui sont pertinentes pour la protection de l'environnement doivent être divulguées;
- e) Les droits de propriété intellectuelle;
- f) Le caractère confidentiel des données et/ou des dossiers personnels concernant une personne physique si cette personne n'a pas consenti à la divulgation de ces informations au public, lorsque le caractère confidentiel de ce type d'information est prévu par le droit interne;
- g) Les intérêts d'un tiers qui a fourni les informations demandées sans y être contraint par la loi ou sans que la loi puisse l'y contraindre et qui ne consent pas à la divulgation de ces informations; ou
- h) Le milieu sur lequel portent les informations, comme les sites de reproduction d'espèces rares.

Ces motifs de non-divulgence d'informations devront être interprétés de manière restrictive compte tenu de l'intérêt que la divulgation des informations demandées présenterait pour le public et selon que ces informations ont trait ou non à des émissions et rejets dans l'environnement.

Article 11

COOPÉRATION INTERNATIONALE

Les Parties coopèrent et, selon le cas, s'aident mutuellement :

- a) Pour mener des actions internationales à l'appui des buts du présent Protocole;
- b) Sur demande, pour mettre en oeuvre des plans nationaux et locaux aux fins du présent Protocole.

Article 12

ACTION INTERNATIONALE COMMUNE ET COORDONNÉE

En application de l'alinéa a) de l'article 11, les Parties s'emploient à promouvoir la coopération à l'échelon international en ce qui concerne :

- a) La définition d'objectifs arrêtés d'un commun accord pour les questions mentionnées au paragraphe 2 de l'article 6;
- b) La mise au point d'indicateurs aux fins de l'alinéa b) du paragraphe 1 de l'article 7 pour montrer dans quelle mesure l'action entreprise pour prévenir, combattre et faire reculer les maladies liées à l'eau a été efficace;
- c) La mise en place de systèmes communs ou coordonnés de surveillance et d'alerte rapide, de plans d'urgence et de moyens

d'intervention dans le cadre ou en complément des systèmes nationaux maintenus conformément à l'article 8 pour faire face aux épisodes et incidents de maladies liées à l'eau et aux menaces importantes de tels épisodes et incidents, notamment à ceux résultant de pollutions de l'eau ou de phénomènes météorologiques extrêmes;

d) L'octroi d'une assistance mutuelle pour faire face aux épisodes et incidents de maladies liées à l'eau et aux menaces importantes de tels épisodes et incidents, notamment à ceux résultant de pollutions de l'eau ou de phénomènes météorologiques extrêmes;

e) La mise en place de systèmes d'information intégrés et de bases de données, l'échange d'informations et la mise en commun de connaissances et de données d'expérience techniques et juridiques;

f) La notification rapide et claire par les autorités compétentes d'une Partie aux autorités compétentes des autres Parties susceptibles d'être touchées :

i) Des épisodes et incidents de maladies liées à l'eau et

ii) Des menaces importantes de tels épisodes et incidents

qui ont été identifiés;

g) L'échange d'informations sur les moyens efficaces de diffuser auprès du public des informations relatives aux maladies liées à l'eau.

Article 13

COOPÉRATION CONCERNANT LES EAUX TRANSFRONTIÈRES

1. Lorsque des Parties sont riveraines des mêmes eaux transfrontières, indépendamment de leurs autres obligations découlant des articles 11 et 12, elles coopèrent et, selon le cas, s'aident mutuellement pour prévenir,

combattre et atténuer les effets transfrontières des maladies liées à l'eau.
En particulier :

a) Elles échangent des informations et mettent en commun leurs connaissances concernant les eaux transfrontières et les problèmes et risques que celles-ci présentent avec les autres Parties riveraines des mêmes eaux;

b) Elles s'efforcent d'établir, avec les autres Parties riveraines des mêmes eaux transfrontières, des plans de gestion de l'eau communs ou coordonnés conformément à l'alinéa b) du paragraphe 5 de l'article 6 ainsi que des systèmes de surveillance et d'alerte rapide et des plans d'urgence conformément au paragraphe 1 de l'article 8 pour faire face aux épisodes et incidents de maladies liées à l'eau et aux menaces importantes de tels épisodes et incidents, notamment à ceux résultant de pollutions de l'eau ou de phénomènes météorologiques extrêmes;

c) Elles adaptent, sur une base d'égalité et de réciprocité, leurs accords et autres arrangements concernant leurs eaux transfrontières afin d'éliminer toute contradiction avec les principes fondamentaux du présent Protocole et de définir leurs relations mutuelles et la conduite à tenir en ce qui concerne les buts du présent Protocole;

d) Elles se consultent, à la demande de l'une quelconque d'entre elles, sur l'importance de tout effet préjudiciable sur la santé de l'homme qui peut constituer une maladie liée à l'eau.

2. Lorsque les Parties concernées sont également Parties à la Convention, la coopération et l'assistance en ce qui concerne les effets transfrontières des maladies liées à l'eau qui constituent un impact transfrontière sont assurées conformément aux dispositions de la Convention.

Article 14

APPUI INTERNATIONAL À L'ACTION MENÉE AU NIVEAU NATIONAL

Lorsqu'elles coopèrent et s'aident mutuellement pour mettre en oeuvre des plans nationaux et locaux en application de l'alinéa b) de l'article 11, les Parties, en particulier, étudient la façon dont elles peuvent le mieux contribuer à promouvoir :

- a) L'élaboration de plans de gestion de l'eau dans un contexte transfrontière, dans un contexte national et/ou dans un contexte local, et de programmes visant à améliorer l'approvisionnement en eau et l'assainissement;
- b) Une meilleure formulation des projets, notamment des projets d'infrastructure, conformément à ces plans et programmes, afin de faciliter l'accès aux sources de financement;
- c) L'exécution efficace de ces projets;
- d) La mise en place de systèmes de surveillance et d'alerte rapide, de plans d'urgence et de moyens d'intervention concernant les maladies liées à l'eau;
- e) L'élaboration de la législation nécessaire pour appuyer l'application du présent Protocole;
- f) La formation théorique et pratique des cadres et du personnel technique indispensables;
- g) La recherche et la mise au point de moyens et de techniques d'un bon rapport coût-efficacité pour prévenir, combattre et faire reculer les maladies liées à l'eau;

h) L'exploitation de réseaux efficaces pour surveiller et évaluer la prestation de services relatifs à l'eau et leur qualité, et la mise en place de systèmes d'information intégrés et de bases de données;

i) L'instauration d'une assurance qualité pour les activités de surveillance, y compris en matière de comparabilité interlaboratoires.

Article 15

EXAMEN DU RESPECT DES DISPOSITIONS

Les Parties examinent si les dispositions du présent Protocole sont respectées par les Parties sur la base des examens et des évaluations mentionnés à l'article 7. Pour ce faire, elles adoptent à leur première réunion des arrangements multilatéraux de caractère non conflictuel, non judiciaire et consultatif. Ces arrangements permettent une participation appropriée du public.

Article 16

RÉUNION DES PARTIES

1. La première réunion des Parties est convoquée dix-huit mois au plus tard après la date d'entrée en vigueur du présent Protocole. Par la suite, des réunions ordinaires se tiennent à intervalles réguliers fixés par les Parties, mais au moins tous les trois ans, sauf dans la mesure où d'autres arrangements sont nécessaires aux fins du paragraphe 2 du présent article. Les Parties tiennent une réunion extraordinaire si elles en décident ainsi lors d'une réunion ordinaire, ou si l'une d'entre elles en fait la demande par écrit, sous réserve que cette demande soit appuyée par un tiers au moins des Parties dans les six mois qui suivent sa communication à l'ensemble des Parties.

2. Si possible, les réunions ordinaires des Parties se tiennent à l'occasion des réunions des Parties à la Convention.

3. Lors de leurs réunions, les Parties suivent l'application du présent Protocole et, en ayant cet objectif présent à l'esprit :

- a) Examinent les politiques et les démarches méthodologiques suivies pour prévenir, combattre et faire reculer les maladies liées à l'eau, favorisent leur convergence et renforcent la coopération transfrontière et internationale conformément aux articles 11, 12, 13 et 14;
- b) Évaluent les progrès accomplis dans l'application du présent Protocole en se fondant sur les informations fournies par les Parties conformément aux orientations définies par la Réunion des Parties. Ces orientations doivent permettre d'éviter toute redondance en ce qui concerne les rapports à établir;
- c) Sont tenues informées des progrès accomplis dans l'application de la Convention;
- d) Échangent des informations avec la Réunion des Parties à la Convention et étudient les possibilités d'action commune;
- e) Sollicitent, s'il y a lieu, les services des organes compétents de la Commission économique pour l'Europe ou du Comité régional de l'Europe de l'Organisation mondiale de la santé;
- f) Fixent les modalités de participation d'autres organismes internationaux gouvernementaux et non gouvernementaux compétents à toutes les réunions et autres activités pertinentes aux fins du présent Protocole;
- g) Étudient s'il est nécessaire d'adopter d'autres dispositions concernant l'accès à l'information, la participation du public au processus décisionnel et l'accès du public à une procédure de recours judiciaire et administratif contre les décisions relevant du présent Protocole à la lumière de l'expérience acquise en la matière dans d'autres instances internationales;

h) Établissent un programme de travail, y compris des projets à exécuter conjointement dans le cadre du présent Protocole et de la Convention, et créent les organes qui peuvent être nécessaires pour mener à bien ce programme de travail;

i) Étudient et adoptent des orientations et des recommandations propres à promouvoir l'application des dispositions du présent Protocole;

j) À leur première réunion, étudient le règlement intérieur de leurs réunions et l'adoptent par consensus. Ce règlement intérieur contient des dispositions visant à promouvoir une coopération harmonieuse avec la Réunion des Parties à la Convention;

k) Examinent et adoptent des propositions d'amendements au présent Protocole;

l) Envisagent et entreprennent toute autre action qui peut se révéler nécessaire aux fins du présent Protocole.

Article 17

SECRÉTARIAT

1. Le Secrétaire exécutif de la Commission économique pour l'Europe et le Directeur régional du Bureau régional de l'Europe de l'Organisation mondiale de la santé exercent, pour le présent Protocole, les fonctions de secrétariat suivantes :

a) Ils convoquent et préparent les réunions des Parties;

b) Ils transmettent aux Parties les rapports et autres renseignements reçus en application des dispositions du présent Protocole;

c) Ils s'acquittent des autres fonctions que la Réunion des Parties peut leur assigner en fonction des ressources disponibles.

2. Le Secrétaire exécutif de la Commission économique pour l'Europe et le Directeur régional du Bureau régional de l'Europe de l'Organisation mondiale de la santé :

a) Arrêtent, dans un mémorandum d'accord, les modalités de répartition des tâches et informent la Réunion des Parties en conséquence;

b) Rendent compte aux Parties des éléments et des modalités d'exécution du programme de travail mentionné au paragraphe 3 de l'article 16.

Article 18

AMENDEMENTS AU PROTOCOLE

1. Toute Partie peut proposer des amendements au présent Protocole.
2. Les propositions d'amendements au présent Protocole sont examinées lors d'une réunion des Parties.
3. Le texte de toute proposition d'amendement au présent Protocole est soumis par écrit au secrétariat, qui le communique à toutes les Parties quatre-vingt-dix jours au moins avant la réunion au cours de laquelle l'amendement est proposé pour adoption.
4. Tout amendement au présent Protocole est adopté par consensus par les représentants des Parties présents à la réunion. L'amendement adopté est communiqué par le secrétariat au Dépositaire, qui le distribue à toutes les Parties pour acceptation. L'amendement entre en vigueur à l'égard des Parties qui l'ont accepté le quatre-vingt-dixième jour qui suit la date à laquelle les deux tiers d'entre elles ont déposé leurs instruments d'acceptation de l'amendement auprès du Dépositaire. L'amendement entre en vigueur à l'égard de toute autre Partie le quatre-vingt-dixième jour qui suit la date à laquelle cette Partie a déposé son instrument d'acceptation de l'amendement.

Article 19

DROIT DE VOTE

1. Sous réserve des dispositions du paragraphe 2 du présent article, chaque Partie a une voix.
2. Les organisations d'intégration économique régionale, dans les domaines relevant de leur compétence, disposent, pour exercer leur droit de vote, d'un nombre de voix égal au nombre de leurs États membres qui sont Parties au présent Protocole. Ces organisations n'exercent pas leur droit de vote si leurs États membres exercent le leur, et inversement.

Article 20

RÈGLEMENT DES DIFFÉRENDS

1. Si un différend s'élève entre deux ou plusieurs Parties quant à l'interprétation ou à l'application du présent Protocole, ces Parties recherchent une solution par voie de négociation ou par toute autre méthode de règlement des différends qu'elles jugent acceptable.
2. Lorsqu'elle signe, ratifie, accepte, approuve le présent Protocole, ou y adhère, ou à tout autre moment par la suite, une Partie peut signifier par écrit au Dépositaire que, pour les différends qui n'ont pas été réglés conformément au paragraphe 1 du présent article, elle accepte de considérer comme obligatoire(s), dans ses relations avec toute autre Partie acceptant la même obligation, l'un des moyens de règlement des différends ci-après :
 - a) Lorsque les Parties sont également Parties à la Convention et ont accepté de considérer comme obligatoire(s) dans leurs relations mutuelles l'un des deux ou les deux moyens de règlement des différends prévus par la Convention, le règlement du différend conformément aux dispositions de la Convention concernant le règlement des différends s'élevant au sujet de la Convention;

b) Dans tout autre cas, la soumission du différend à la Cour internationale de Justice, à moins que les Parties ne conviennent de recourir à l'arbitrage ou à un autre mode de règlement des différends.

Article 21

SIGNATURE

Le présent Protocole est ouvert à la signature des États membres de la Commission économique pour l'Europe, des États membres du Comité régional de l'Europe de l'Organisation mondiale de la santé, des États dotés du statut consultatif auprès de la Commission économique pour l'Europe en vertu du paragraphe 8 de la résolution 36 (IV) du Conseil économique et social du 28 mars 1947, et des organisations d'intégration économique régionale constituées par des États souverains, membres de la Commission économique pour l'Europe ou membres du Comité régional de l'Europe de l'Organisation mondiale de la santé, qui leur ont transféré compétence pour des matières dont traite le présent Protocole, y compris la compétence pour conclure des traités sur ces matières, à Londres, le 17 juin 1999, à l'occasion de la troisième Conférence ministérielle sur l'environnement et la santé, puis au Siège de l'Organisation des Nations Unies à New York jusqu'au 18 juin 2000.

Article 22

RATIFICATION, ACCEPTATION, APPROBATION ET ADHÉSION

1. Le présent Protocole est soumis à la ratification, l'acceptation ou l'approbation des États et des organisations d'intégration économique régionale signataires.
2. Le présent Protocole est ouvert à l'adhésion des États et organisations visés à l'article 21.

3. Toute organisation visée à l'article 21 qui devient Partie au présent Protocole sans qu'aucun de ses États membres n'en soit Partie est liée par toutes les obligations qui découlent du Protocole. Lorsqu'un ou plusieurs États membres d'une telle organisation sont Parties au présent Protocole, cette organisation et ses États membres conviennent de leurs responsabilités respectives dans l'exécution des obligations contractées en vertu du présent Protocole. En pareil cas, l'organisation et les États membres ne sont pas habilités à exercer concurremment les droits qui découlent du présent Protocole.

4. Dans leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, les organisations d'intégration économique régionale visées à l'article 21 indiquent l'étendue de leur compétence à l'égard des matières dont traite le présent Protocole. En outre, ces organisations informent le Dépositaire de toute modification importante de l'étendue de leur compétence.

5. Les instruments de ratification, d'acceptation, d'approbation ou d'adhésion sont déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 23

ENTRÉE EN VIGUEUR

1. Le présent Protocole entre en vigueur le quatre-vingt-dixième jour qui suit la date de dépôt du seizième instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Aux fins du paragraphe 1 du présent article, l'instrument déposé par une organisation d'intégration économique régionale ne s'ajoute pas à ceux qui sont déposés par les États membres de cette organisation.

3. À l'égard de chaque État ou organisation visé à l'article 21 qui ratifie, accepte ou approuve le présent Protocole ou y adhère après le dépôt du seizième instrument de ratification, d'acceptation, d'approbation ou

d'adhésion, le Protocole entre en vigueur le quatre-vingt-dixième jour qui suit la date du dépôt par cet État ou organisation de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

Article 24

DÉNONCIATION

À tout moment après l'expiration d'un délai de trois ans commençant à courir à la date à laquelle le présent Protocole est entré en vigueur à l'égard d'une Partie, cette Partie peut dénoncer le Protocole par notification écrite adressée au Dépositaire. Cette dénonciation prend effet le quatre-vingt-dixième jour qui suit la date de réception de sa notification par le Dépositaire.

Article 25

DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies remplit les fonctions de Dépositaire du présent Protocole.

Article 26

TEXTES AUTHENTIQUES

L'original du présent Protocole, dont les textes allemand, anglais, français et russe sont également authentiques, est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

EN FOI DE QUOI les soussignés, à ce dûment autorisés, ont signé le présent Protocole.

FAIT à Londres, le 17 juin mil neuf cent quatre-vingt-dix-neuf.

**PROTOKOLL ÜBER WASSER UND GESUNDHEIT ZU DEM ÜBEREINKOMMEN
VON 1992 ZUM SCHUTZ UND ZUR NUTZUNG GRENZÜBERSCHREITENDER
WASSERLÄUFE UND INTERNATIONALER SEEN**



**VEREINTE NATIONEN
1999**

PROTOKOLL ÜBER WASSER UND GESUNDHEIT ZU DEM ÜBEREINKOMMEN
VON 1992 ZUM SCHUTZ UND ZUR NUTZUNG GRENZÜBERSCHREITENDER
WASSERLÄUFE UND INTERNATIONALER SEEN

Die Vertragsparteien dieses Protokolls

eingedenk dessen, daß Wasser zur Aufrechterhaltung des Lebens unentbehrlich ist und daß die Verfügbarkeit von Wasser in den Mengen und von der Qualität, die zur Deckung des menschlichen Grundbedarfs ausreichen, eine Grundvoraussetzung für bessere Gesundheit wie für nachhaltige Entwicklung darstellt;

in Anerkennung des Nutzens, welcher der menschlichen Gesundheit und dem menschlichen Wohlbefinden aus gesundheitlich unbedenklichem und sauberem Wasser und aus einer ausgeglichenen, gut funktionierenden Wassermwelt erwächst;

im Bewußtsein dessen, daß es sich bei oberirdischem Wasser und Grundwasser um erneuerbare Vorkommen handelt, die sich von den schädlichen Auswirkungen menschlicher Tätigkeiten auf ihre Menge und ihre Qualität nur begrenzt erholen können, daß jegliche Nichtbeachtung dieser Grenzen kurz- und langfristig zu schädlichen Auswirkungen auf die Gesundheit und das Wohlbefinden der von diesen Vorkommen und deren Qualität abhängigen Menschen führen kann und daß folglich eine nachhaltige Bewirtschaftung des Wasserkreislaufs sowohl zur Deckung des menschlichen Bedarfs als auch für den Schutz der Umwelt unabdingbar ist;

ferner im Bewußtsein der Folgen, die es für die öffentliche Gesundheit haben würde, wenn Wasser in den Mengen und von der Qualität, die zur Deckung des menschlichen Grundbedarfs ausreichen, knapp wird, und der schwerwiegenden Auswirkungen, die solche Versorgungsengpässe vor allem auf die Schwachen, die Benachteiligten und sozial Ausgegrenzten haben würden;

eingedenk der Tatsache, daß die Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten wichtige und dringende Aufgaben sind, die nur durch verstärkte Zusammenarbeit auf allen Ebenen und zwischen allen Bereichen sowohl innerhalb der Länder als auch unter den Staaten zufriedenstellend bewältigt werden können;

ferner eingedenk der Tatsache, daß die Überwachung wasserbedingter Krankheiten und die Einrichtung von Frühwarn- und Reaktionssystemen wichtige Aspekte der Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten darstellen;

unter Zugrundelegung der Schlußfolgerungen der Konferenz der Vereinten Nationen über Umwelt und Entwicklung (Rio de Janeiro, 1992), insbesondere der Erklärung von Rio über Umwelt und Entwicklung und der Agenda 21, sowie des Programms zur weiteren Umsetzung der Agenda 21 (New York, 1997) und des nachfolgenden Beschlusses der Kommission für nachhaltige Entwicklung über die nachhaltige Bewirtschaftung von Süßwasser (New York, 1998);

angeregt durch die einschlägigen Bestimmungen des Übereinkommens von 1992 zum Schutz und zur Nutzung grenzüberschreitender Wasserläufe und internationaler Seen und unter Betonung der Notwendigkeit, sowohl eine breitere Anwendung der genannten Bestimmungen zu fördern als auch das genannte Übereinkommen durch weitere Maßnahmen zur Stärkung des Schutzes der öffentlichen Gesundheit zu ergänzen;

in Kenntnis des Übereinkommens von 1991 über die Umweltverträglichkeitsprüfung im grenzüberschreitenden Rahmen, des Übereinkommens von 1992 über die grenzüberschreitenden Auswirkungen von

Industrieunfällen, des Übereinkommens der Vereinten Nationen von 1997 über das Recht der nichtschifffahrtlichen Nutzung internationaler Wasserläufe und des Übereinkommens von 1998 über den Zugang zu Informationen, die Öffentlichkeitsbeteiligung an Entscheidungsprozessen und den Zugang zu Gerichten in Umweltangelegenheiten;

weiterhin in Kenntnis der einschlägigen Grundsätze, Ziele und Empfehlungen der Europäischen Charta Umwelt und Gesundheit von 1989, der Erklärung von Helsinki von 1994 über Umwelt und Gesundheit und der Ministererklärungen, Empfehlungen und Resolutionen des Prozesses "Umwelt für Europa";

in Anerkennung dessen, daß andere Umweltinitiativen, -instrumente und -prozesse in Europa begründet und zweckentsprechend sind und daß Nationale Aktionspläne für Umwelt und Gesundheit sowie Nationale Umweltaktionspläne ausgearbeitet und umgesetzt werden;

in Würdigung der von der Wirtschaftskommission der Vereinten Nationen für Europa und dem Regionalkomitee für Europa der Weltgesundheitsorganisation bereits unternommenen Anstrengungen zur Stärkung der zweiseitigen und mehrseitigen Zusammenarbeit zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten;

ermutigt durch die zahlreichen Errungenschaften der Mitgliedstaaten der Wirtschaftskommission der Vereinten Nationen für Europa und des Regionalkomitees für Europa der Weltgesundheitsorganisation bei der Verschmutzungsbekämpfung und der Erhaltung und Wiederherstellung einer Wasserumwelt, die imstande ist, die menschliche Gesundheit und das menschliche Wohlbefinden zu unterstützen;

sind wie folgt übereingekommen:

Artikel 1

ZIEL

Ziel dieses Protokolls ist es, durch die Verbesserung der Wasserbewirtschaftung, einschließlich des Schutzes der Wasserökosysteme, und durch die Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten auf allen geeigneten Ebenen im innerstaatlichen, grenzüberschreitenden und internationalen Rahmen sowie im Rahmen einer nachhaltigen Entwicklung den Schutz der Gesundheit und des Wohlbefindens jedes einzelnen wie der gesamten menschlichen Gemeinschaft zu fördern.

Artikel 2

BEGRIFFSBESTIMMUNGEN

Im Sinne dieses Protokolls

1. bedeutet "wasserbedingte Krankheit" alle beträchtlichen schädlichen Auswirkungen auf die menschliche Gesundheit wie Tod, Behinderung, Krankheit oder Störungen, die unmittelbar oder mittelbar durch den Zustand oder durch Veränderungen in der Menge oder Qualität von Gewässern verursacht werden;
2. bedeutet "Trinkwasser" Wasser, das von Menschen zum Trinken, zum Kochen, für die Nahrungszubereitung, die persönliche Hygiene oder ähnliche Zwecke genutzt wird oder für diese Nutzung zur Verfügung stehen soll;

3. bedeutet "Grundwasser" alles unterirdische Wasser in der Sättigungszone, das in unmittelbarer Berührung mit dem Boden oder dem Untergrund steht;

4. bedeutet "gefaßtes Wasser" künstlich geschaffene, von oberirdischem Süßwasser oder Küstengewässern getrennte Wasserkörper innerhalb oder außerhalb von Gebäuden;

5. bedeutet "grenzüberschreitende Gewässer" oberirdisches Wasser oder Grundwasser, das die Grenzen zwischen zwei oder mehr Staaten kennzeichnet, überquert oder sich an diesen Grenzen befindet; wo grenzüberschreitende Gewässer unmittelbar ins Meer fließen, enden diese grenzüberschreitenden Gewässer an einer geraden Linie, die über ihre jeweiligen Mündungen zwischen Punkten auf der Niedrigwasserlinie ihrer Ufer verläuft;

6. bedeutet "grenzüberschreitende Auswirkungen wasserbedingter Krankheiten" alle beträchtlichen schädlichen Auswirkungen auf die menschliche Gesundheit wie Tod, Behinderung, Krankheit oder Störungen in einem Gebiet unter der Hoheitsgewalt einer Vertragspartei, die unmittelbar oder mittelbar durch den Zustand oder durch Veränderungen in der Menge oder Qualität von Gewässern unter der Hoheitsgewalt einer anderen Vertragspartei verursacht werden, wobei es unerheblich ist, ob solche Auswirkungen eine grenzüberschreitende Beeinträchtigung darstellen oder nicht;

7. bedeutet "grenzüberschreitende Beeinträchtigung" jede beträchtliche schädliche Auswirkung auf die Umwelt in einem Gebiet unter der Hoheitsgewalt einer Vertragspartei des Übereinkommens aufgrund einer durch menschliche Tätigkeiten verursachten Veränderung des Zustands grenzüberschreitender Gewässer, deren natürlicher Ursprung sich ganz oder zum Teil innerhalb eines Gebiets unter der Hoheitsgewalt einer anderen Vertragspartei des Übereinkommens befindet. Zu diesen Auswirkungen auf die Umwelt zählen Auswirkungen auf die menschliche Gesundheit und die Sicherheit des Menschen, auf die Pflanzen- und Tierwelt, auf Boden, Luft, Wasser, Klima, Landschaft und geschichtliche Denkmäler oder andere natürliche Bauwerke oder eine Wechselwirkung zwischen mehreren dieser Faktoren; hierzu zählen außerdem Auswirkungen auf das kulturelle Erbe oder auf wirtschaftlich-soziale Bedingungen infolge von Veränderungen dieser Faktoren;

8. bedeutet "Abwasserbeseitigung" die Sammlung, den Transport, die Aufbereitung und die Entsorgung oder Wiederverwendung menschlicher Ausscheidungen oder häuslichen Abwassers entweder durch kollektive Systeme oder durch Anlagen, die einen Einzelhaushalt oder ein Einzelunternehmen versorgen;

9. bedeutet "kollektives System"

a) ein System für die Trinkwasserversorgung mehrerer Haushalte oder Unternehmen und/oder

b) ein System für die Beseitigung des Abwassers mehrerer Haushalte oder Unternehmen und gegebenenfalls auch für die Sammlung, den Transport, die Aufbereitung und die Entsorgung oder Wiederverwendung von Industrieabwässern,

wobei es unerheblich ist, ob es durch ein Organ des öffentlichen Sektors, ein Unternehmen des Privatsektors oder durch gemeinschaftliches Tätigwerden beider Sektoren bereitgestellt wird;

10. bedeutet "Gewässerbewirtschaftungsplan" einen Plan für die Entwicklung, die Bewirtschaftung, den Schutz und/oder die Nutzung der Gewässer innerhalb eines Gebiets oder eines Grundwasserleiters, einschließlich des Schutzes der damit in Verbindung stehenden Ökosysteme;

11. bedeutet "Öffentlichkeit" eine oder mehrere natürliche oder juristische Personen und, in Übereinstimmung mit innerstaatlichen Rechtsvorschriften oder innerstaatlicher Praxis, deren Vereinigungen, Organisationen und Gruppen;

12. bedeutet "Öffentliche Instanz"

a) Regierung auf nationaler, regionaler und anderer Ebene;

b) natürliche oder juristische Personen, die aufgrund innerstaatlichen Rechts Aufgaben der öffentlichen Verwaltung wahrnehmen, darunter bestimmte Aufgaben, Tätigkeiten oder Dienste im Zusammenhang mit der Umwelt, der öffentlichen Gesundheit, der Abwasserbeseitigung, der Gewässerbewirtschaftung oder der Wasserversorgung;

c) sonstige natürliche oder juristische Personen, die unter der Kontrolle eines unter Ziffer a) oder Ziffer b) genannten Organs oder einer dort genannten Person öffentliche Zuständigkeiten haben, öffentliche Aufgaben wahrnehmen oder öffentliche Dienste erbringen;

d) die Institutionen aller in Artikel 21 näher bestimmten Organisationen der regionalen Wirtschaftsintegration, die Vertragsparteien sind.

Diese Begriffsbestimmung umfaßt keine Gremien oder Institutionen, die in gerichtlicher oder gesetzgebender Eigenschaft tätig sind;

13. bezieht sich "örtlich" auf alle relevanten Ebenen von Gebietseinheiten unterhalb der staatlichen Ebene;

14. bedeutet "Übereinkommen" das am 17. März 1992 in Helsinki beschlossene Übereinkommen zum Schutz und zur Nutzung grenzüberschreitender Wasserläufe und internationaler Seen;

15. bedeutet "Tagung der Vertragsparteien des Übereinkommens" das von den Vertragsparteien des Übereinkommens nach dessen Artikel 17 eingesetzte Gremium;

16. bedeutet "Vertragspartei", soweit sich aus dem Wortlaut nichts anderes ergibt, in Artikel 21 näher bestimmte Staaten oder Organisationen der regionalen Wirtschaftsintegration, die zugestimmt haben, durch dieses Protokoll gebunden zu sein, und für die dieses Protokoll in Kraft getreten ist;

17. bedeutet "Tagung der Vertragsparteien" das von den Vertragsparteien nach Artikel 16 eingesetzte Gremium.

Artikel 3

GELTUNGSBEREICH

Dieses Protokoll findet Anwendung auf

a) oberirdisches Süßwasser;

b) Grundwasser;

c) den Gezeiten ausgesetzte Gewässermündungen;

d) Küstengewässer, die zu Erholungszwecken dienen oder für die Aquakultur beziehungsweise für die Zucht oder das Einholen von Schalentieren genutzt werden;

e) allgemein für Badezwecke zur Verfügung stehendes gefaßtes Wasser;

f) Wasser im Zuge der Gewinnung, des Transports, der Aufbereitung oder der Versorgung;

g) Abwasser im Zuge der Sammlung, des Transports, der Aufbereitung, der Entsorgung oder der Wiederverwendung.

Artikel 4

ALLGEMEINE BESTIMMUNGEN

1. Die Vertragsparteien treffen alle angemessenen Maßnahmen zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten im Rahmen von sektorübergreifenden Wasserbewirtschaftungssystemen, die auf die nachhaltige Nutzung von Wasservorkommen, eine die menschliche Gesundheit nicht gefährdende Qualität des in der Umwelt vorhandenen Wassers und den Schutz der Wasserökosysteme abzielen.

2. Die Vertragsparteien treffen insbesondere alle angemessenen Maßnahmen, um folgendes sicherzustellen:

a) eine bedarfsgerechte Versorgung mit gesundheitlich unbedenklichem Trinkwasser, das keine Mikroorganismen, Parasiten und Stoffe enthält, die aufgrund ihrer Menge oder Konzentration eine mögliche Gefährdung für die menschliche Gesundheit darstellen. Dazu gehört der Schutz der für Trinkwasserzwecke genutzten Wasservorkommen, die Aufbereitung des Wassers und die Schaffung, Verbesserung und Erhaltung kollektiver Systeme;

b) eine bedarfsgerechte Abwasserbeseitigung, durch welche die Gesundheit des Menschen und die Umwelt hinlänglich geschützt werden. Dies geschieht vor allem durch die Schaffung, Verbesserung und Erhaltung kollektiver Systeme;

c) einen wirksamen Schutz der für Trinkwasserzwecke genutzten Wasservorkommen und ihrer entsprechenden Wasserökosysteme vor Verschmutzung aus anderen Quellen, einschließlich der Landwirtschaft, der Industrie und anderer Einleitungen und Emissionen von Gefahrstoffen. Ziel ist es, Einleitungen und Emissionen von Stoffen, die als gefährlich für die menschliche Gesundheit und für Wasserökosysteme eingestuft werden, wirksam zu verringern und zu beseitigen;

d) einen ausreichenden Schutz der menschlichen Gesundheit vor wasserbedingten Krankheiten, die durch die Nutzung von Gewässern für Erholungszwecke, für die Aquakultur, für die Zucht oder das Einholen von Schalentieren oder durch die Nutzung von Abwasser für die Bewässerung oder von Klärschlamm in der Landwirtschaft oder in der Aquakultur ausgelöst werden;

e) wirksame Systeme zur Überwachung von Situationen, die voraussichtlich zu Ausbrüchen oder zum Auftreten wasserbedingter Krankheiten führen, sowie zur Reaktion auf solche Ausbrüche und ein solches Auftreten und auf das Risiko ihres Vorkommens.

3. Im folgenden bedeuten "Trinkwasser" und "Abwasserbeseitigung" in diesem Protokoll Trinkwasser und Abwasserbeseitigung, die zur Erfüllung der in Absatz 2 genannten Erfordernisse notwendig sind.

4. Die Vertragsparteien stützen alle diese Maßnahmen auf eine Bewertung aller Folgen der vorgeschlagenen Maßnahmen, einschließlich der Vor- und Nachteile und der Kosten, für

- a) die menschliche Gesundheit,
- b) die Wasservorkommen und
- c) eine nachhaltige Entwicklung;

bei dieser Bewertung werden die unterschiedlichen neuen Auswirkungen aller vorgeschlagenen Maßnahmen auf die verschiedenen Umweltmedien berücksichtigt.

5. Die Vertragsparteien treffen alle angemessenen Maßnahmen zur Schaffung stabiler und zum Handeln ermächtigender rechtlicher, verwaltungsmäßiger und wirtschaftlicher Rahmenbedingungen, die es dem öffentlichen, privaten und freiwilligen Sektor ermöglichen, ihren Beitrag zur Verbesserung der Wasserbewirtschaftung zu leisten, um wasserbedingte Krankheiten zu verhüten, zu bekämpfen und zu verringern.

6. Die Vertragsparteien ersuchen die öffentlichen Instanzen, die Maßnahmen erwägen oder die Maßnahmen anderer genehmigen, die gegebenenfalls beträchtliche Auswirkungen auf die Umwelt eines in den Geltungsbereich dieses Protokolls fallenden Gewässers haben, alle denkbaren Auswirkungen dieser Maßnahmen auf die öffentliche Gesundheit gebührend zu berücksichtigen.

7. Ist eine Vertragspartei auch Vertragspartei des Übereinkommens über die Umweltverträglichkeitsprüfung im grenzüberschreitenden Rahmen, so muß die Erfüllung der Bedingungen des Übereinkommens in bezug auf eine vorgeschlagene Maßnahme durch die öffentlichen Instanzen dieser Vertragspartei der in Absatz 6 genannten Bedingung in bezug auf diese Maßnahme genügen.

8. Dieses Protokoll läßt das Recht der Vertragsparteien unberührt, strengere als die in dem Protokoll festgelegten Maßnahmen beizubehalten, anzunehmen oder zu ergreifen.

9. Dieses Protokoll läßt die Rechte und Pflichten der Vertragsparteien dieses Protokolls aus dem Übereinkommen oder einer anderen bestehenden völkerrechtlichen Übereinkunft unberührt, es sei denn, die Erfordernisse aufgrund dieses Protokolls sind strenger als die entsprechenden Erfordernisse aufgrund des Übereinkommens oder der anderen bestehenden völkerrechtlichen Übereinkunft.

Artikel 5

GRUND- UND LEITSÄTZE

Bei Maßnahmen zur Durchführung dieses Protokolls gehen die Vertragsparteien insbesondere von folgenden Grund- und Leitsätzen aus:

a) dem Vorsorgeprinzip, wonach Maßnahmen zur Verhütung, Bekämpfung oder Verringerung wasserbedingter Krankheiten nicht deshalb verzögert werden dürfen, weil für den ursächlichen Zusammenhang zwischen dem Faktor, auf den diese Maßnahmen abzielen, und dem möglichen Beitrag dieses Faktors bei der Verbreitung wasserbedingter Krankheiten und/oder grenzüberschreitender Beeinträchtigungen ein vollständiger wissenschaftlicher Beweis nicht erbracht worden ist;

b) dem Verursacherprinzip, wonach die Kosten für die Verhütung, Bekämpfung und Verringerung der Verschmutzung vom Verursacher zu tragen sind.

c) Die Staaten haben nach der Charta der Vereinten Nationen und den Grundsätzen des Völkerrechts das souveräne Recht, ihre eigenen Naturschätze gemäß ihrer eigenen Umwelt- und Entwicklungspolitik zu nutzen, sowie die Pflicht, dafür zu sorgen, daß durch Tätigkeiten, die innerhalb ihres Hoheitsbereichs oder unter ihrer Kontrolle ausgeübt werden, der Umwelt in anderen Staaten oder in Gebieten außerhalb der nationalen Hoheitsbereiche kein Schaden zugefügt wird.

d) Wasservorkommen sind so zu bewirtschaften, daß der Bedarf der heutigen Generation gedeckt werden kann, ohne künftigen Generationen die Fähigkeit zu nehmen, ihren eigenen Bedarf zu decken.

e) Zur Vermeidung von Ausbrüchen wasserbedingter Krankheiten und ihres Auftretens und zum Schutz der für Trinkwasserzwecke genutzten Wasservorkommen sollen vorbeugende Maßnahmen ergriffen werden, da solche Maßnahmen den Schäden wirksamer entgegenwirken und kostenwirksamer sein können als Abhilfemaßnahmen.

f) Maßnahmen zur Bewirtschaftung der Wasservorkommen sollen auf der untersten dafür angemessenen Verwaltungsebene ergriffen werden.

g) Wasser hat einen sozialen, einen wirtschaftlichen und einen umweltbezogenen Wert und soll deshalb so bewirtschaftet werden, daß diese Werte auf vernünftigste und nachhaltigste Art und Weise miteinander verbunden werden.

h) Die effiziente Nutzung von Wasser soll durch wirtschaftliche Mechanismen und bewußtseinsbildende Maßnahmen gefördert werden.

i) Der Zugang zu Informationen und die Öffentlichkeitsbeteiligung an Entscheidungsprozessen in bezug auf Fragen, die Wasser und Gesundheit betreffen, sind notwendig, um unter anderem die Qualität und die Umsetzung der Entscheidungen zu verbessern, das Problembewußtsein der Öffentlichkeit zu schärfen, der Öffentlichkeit die Möglichkeit zu geben, ihre Anliegen zum Ausdruck zu bringen, und es den öffentlichen Instanzen zu ermöglichen, diese Anliegen gebührend zu berücksichtigen. Dieser Zugang und diese Beteiligung sollen durch einen angemessenen Zugang zur gerichtlichen und verwaltungsmäßigen Überprüfung einschlägiger Entscheidungen ergänzt werden.

j) Wasservorkommen sollen auf der Grundlage von Einzugsgebieten möglichst sektorübergreifend bewirtschaftet werden mit dem Ziel, die soziale und wirtschaftliche Entwicklung mit dem Schutz natürlicher Ökosysteme zu verknüpfen und die Bewirtschaftung der Wasservorkommen mit regulatorischen Maßnahmen in bezug auf andere Umweltmedien zu verbinden. Ein derartiges sektorübergreifendes Konzept soll für ein ganzes grenzüberschreitendes oder nicht grenzüberschreitendes Einzugsgebiet, einschließlich des mit diesem in Verbindung stehenden Küstengewässers, für einen ganzen Grundwasserleiter oder für die relevanten Teile eines derartigen Einzugsgebiets oder Grundwasserleiters gelten.

k) Besondere Berücksichtigung soll der Schutz der für wasserbedingte Krankheiten besonders Anfälligen finden.

l) Alle Teile der Bevölkerung, vor allem diejenigen, die unter Benachteiligung oder sozialer Ausgrenzung leiden, sollen einen gleichberechtigten und sowohl in quantitativer als auch in qualitativer Hinsicht bedarfsgerechten Zugang zu Wasser erhalten.

m) Natürliche und juristische Personen und Institutionen im öffentlichen wie im privaten Sektor sollen dafür, daß sie privatrechtliche und öffentlich-rechtliche Rechte und Ansprüche auf Wasser haben, einen Beitrag zum Schutz der Wasserumwelt und zur Erhaltung der Wasservorkommen leisten.

n) Bei der Durchführung dieses Protokolls sollen örtliche Probleme und Bedürfnisse und das auf dieser Ebene vorhandene Wissen gebührend berücksichtigt werden.

Artikel 6

ZIELE UND ZIELDATEN

1. Um das Ziel dieses Protokolls zu erreichen, streben die Vertragsparteien folgendes an:

- a) den Zugang zu Trinkwasser für jedermann,
- b) eine für jedermann bereitstehende Abwasserbeseitigung

im Rahmen von sektorübergreifenden Wasserbewirtschaftungssystemen, die auf eine nachhaltige Nutzung der Wasservorkommen, eine die menschliche Gesundheit nicht gefährdende Qualität des in der Umwelt vorhandenen Wassers und den Schutz der Wasserökosysteme abzielen.

2. Für diese Zwecke setzt sich jede Vertragspartei nationale und/oder örtliche Ziele für die Normen und das jeweilige Leistungsniveau, die zu erreichen oder zu halten sind, um einen hohen Grad an Schutz vor wasserbedingten Krankheiten zu erzielen, und gibt diese bekannt. Diese Ziele werden in bestimmten Abständen überprüft. Bei allen diesen Maßnahmen treffen die Vertragsparteien angemessene praktische und/oder sonstige Vorkehrungen für die Öffentlichkeitsbeteiligung in einem transparenten und gerechten Rahmen; ferner stellen sie sicher, daß das Ergebnis der Öffentlichkeitsbeteiligung gebührend berücksichtigt wird. Sofern diese Ziele nicht aufgrund nationaler oder örtlicher Umstände für die Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten ohne Belang sind, umfassen sie unter anderem

- a) die Qualität des bereitgestellten Trinkwassers unter Berücksichtigung der von der Weltgesundheitsorganisation aufgestellten Leitlinien für die Trinkwassergüte;
- b) die Verringerung des Umfangs von Ausbrüchen und des Auftretens wasserbedingter Krankheiten;
- c) den Teil des Hoheitsgebiets oder die Größe oder den Anteil der Bevölkerungsgruppen, die durch kollektive Trinkwassersysteme versorgt oder deren sonstige Trinkwasserversorgung verbessert werden sollen;
- d) den Teil des Hoheitsgebiets oder die Größe oder den Anteil der Bevölkerungsgruppen, die durch kollektive Abwassersysteme versorgt werden sollen oder deren sonstige Abwasserbeseitigung verbessert werden soll;
- e) das jeweilige Leistungsniveau, das durch diese kollektiven Systeme und durch sonstige Mittel der Wasserversorgung und Abwasserbeseitigung erreicht werden soll;
- f) die Anwendung einer anerkannten guten Praxis auf das Management der Wasserversorgung und Abwasserbeseitigung, einschließlich des Schutzes der für Trinkwasserzwecke genutzten Gewässer;
- g) vorkommende Einleitungen von
 - i) unbehandeltem Abwasser und
 - ii) unbehandelten Regenwasserüberläufen

aus Abwassersammelsystemen in Gewässer, die in den Geltungsbereich dieses Protokolls fallen;

h) die Qualität von Abwassereinleitungen aus Kläranlagen in Gewässer, die in den Geltungsbereich dieses Protokolls fallen;

i) die Entsorgung oder Wiederverwendung von Klärschlamm aus kollektiven Abwasserbeseitigungssystemen oder anderen Abwasserbeseitigungsanlagen und die Qualität des zu Bewässerungszwecken verwendeten Abwassers unter Berücksichtigung der von der Weltgesundheitsorganisation und dem Umweltprogramm der Vereinten Nationen aufgestellten Leitlinien für die gefahrlose Nutzung von Abwasser und Ausscheidungen in der Landwirtschaft und in der Aquakultur;

j) die Qualität der für Trinkwasserzwecke genutzten Gewässer und der allgemein zum Baden, für die Aquakultur oder für die Zucht oder das Einholen von Schalentieren genutzten Gewässer;

k) die Anwendung einer anerkannten guten Praxis auf die Bewirtschaftung von allgemein zum Baden zur Verfügung stehendem gefaßten Wasser;

l) die Ermittlung und Sanierung besonders verunreinigter Stellen, die sich schädlich auf die in den Geltungsbereich dieses Protokolls fallenden Gewässer auswirken oder bei denen die Wahrscheinlichkeit solcher Auswirkungen besteht, so daß sich dadurch die Gefahr des Auftretens wasserbedingter Krankheiten ergibt;

m) die Wirksamkeit von Systemen für die Bewirtschaftung, die Entwicklung, den Schutz und die Nutzung von Wasservorkommen, einschließlich der Anwendung einer anerkannten guten Praxis auf die Bekämpfung der Verschmutzung jeglicher Herkunft;

n) die Häufigkeit der Veröffentlichung von Informationen über die Qualität des bereitgestellten Trinkwassers und anderer Wasserarten, die für die Ziele dieses Absatzes von Belang sind, zwischen den nach Artikel 7 Absatz 2 erforderlichen Veröffentlichungen dieser Informationen.

3. Innerhalb von zwei Jahren, nachdem sie Vertragspartei geworden ist, legt jede Vertragspartei Ziele nach Absatz 2 sowie Zieldaten für deren Verwirklichung fest und gibt sie bekannt.

4. Ist für die Verwirklichung eines Ziels eine lange Umsetzungsphase vorgesehen, so werden mittelfristige oder gestaffelte Zielvorgaben festgesetzt.

5. Um die Verwirklichung der Ziele nach Absatz 2 zu fördern,

a) trifft jede Vertragspartei nationale oder örtliche Vorkehrungen zur Koordinierung der Arbeit ihrer zuständigen Behörden;

b) stellt jede Vertragspartei im grenzüberschreitenden, nationalen und/oder örtlichen Rahmen Gewässerbewirtschaftungspläne auf, und zwar vorzugsweise auf der Grundlage von Einzugsgebieten oder Grundwasserleitern. Dabei treffen die Vertragsparteien angemessene praktische und/oder sonstige Vorkehrungen für die Öffentlichkeitsbeteiligung in einem transparenten und gerechten Rahmen; ferner stellen sie sicher, daß das Ergebnis der Öffentlichkeitsbeteiligung gebührend berücksichtigt wird. Diese Pläne können in andere einschlägige Pläne, Programme oder Dokumente aufgenommen werden, die für sonstige Zwecke erarbeitet werden, vorausgesetzt, sie ermöglichen es der Öffentlichkeit, deutlich zu erkennen, wie und bis zu welchen Zieldaten die in diesem Artikel genannten Ziele jeweils verwirklicht werden sollen;

c) schafft jede Vertragspartei einen rechtlichen und institutionellen Rahmen für die Überwachung und Durchsetzung von Qualitätsnormen für Trinkwasser und erhält ihn aufrecht;

d) trifft jede Vertragspartei Vorkehrungen, gegebenenfalls auch rechtlicher und institutioneller Art, für die Überwachung, die Förderung der Erreichung und erforderlichenfalls für die Durchsetzung der sonstigen Normen und des jeweiligen Leistungsniveaus, für welche Ziele nach Absatz 2 aufgestellt werden, und erhält diese Vorkehrungen aufrecht.

Artikel 7

ÜBERPRÜFUNG UND BEWERTUNG VON FORTSCHRITTEN

1. Jede Vertragspartei erhebt und bewertet Daten über

a) ihre Fortschritte bei der Verwirklichung der Ziele nach Artikel 6 Absatz 2;

b) Indikatoren, die zeigen sollen, inwieweit diese Fortschritte der Verhütung, Bekämpfung oder Verringerung wasserbedingter Krankheiten gedient haben.

2. Jede Vertragspartei veröffentlicht in bestimmten Abständen die Ergebnisse dieser Datenerhebung und -bewertung. Durch die Tagung der Vertragsparteien wird festgelegt, wie häufig diese Veröffentlichungen erfolgen.

3. Die Vertragsparteien stellen sicher, daß die Ergebnisse von Wasser- und Abwasserproben, die für diese Datenerhebung genommen werden, der Öffentlichkeit zur Verfügung stehen.

4. Auf der Grundlage dieser Datenerhebung und -bewertung überprüft jede Vertragspartei in regelmäßigen Abständen die Fortschritte, die bei der Verwirklichung der in Artikel 6 Absatz 2 genannten Ziele gemacht wurden, und veröffentlicht eine Bewertung dieser Fortschritte. Durch die Tagung der Vertragsparteien wird festgelegt, wie häufig diese Überprüfungen stattfinden. Unbeschadet der Möglichkeit häufigerer Überprüfungen nach Artikel 6 Absatz 2 beinhalten die Überprüfungen nach diesem Absatz auch eine Überprüfung der Ziele nach Artikel 6 Absatz 2 in der Absicht, sie unter Berücksichtigung wissenschaftlicher und technischer Erkenntnisse zu verbessern.

5. Jede Vertragspartei reicht bei dem in Artikel 17 genannten Sekretariat einen zur Weitergabe an die anderen Vertragsparteien bestimmten Bericht ein, der eine Zusammenfassung der erhobenen und bewerteten Daten sowie die Bewertung der erzielten Fortschritte enthält. Diese Berichte entsprechen den von der Tagung der Vertragsparteien festgelegten Leitlinien. Diese Leitlinien sehen vor, daß die Vertragsparteien für diesen Zweck einschlägige Informationen enthaltende Berichte nutzen können, die für andere internationale Foren erstellt wurden.

6. Die Tagung der Vertragsparteien bewertet die bei der Durchführung dieses Protokolls gemachten Fortschritte auf der Grundlage dieser zusammenfassenden Berichte.

Artikel 8

REAKTIONSSYSTEME

1. Jede Vertragspartei stellt gegebenenfalls sicher,

a) daß umfassende nationale und/oder örtliche Überwachungs- und Frühwarnsysteme eingerichtet, verbessert oder aufrechterhalten werden, durch die

i) Ausbrüche oder das Auftreten wasserbedingter Krankheiten oder eine beträchtliche Gefahr solcher Ausbrüche oder eines solchen Auftretens festgestellt werden, unter anderem dann, wenn sie auf Wasserverschmutzung oder auf extreme Wetterverhältnisse zurückzuführen sind;

ii) den zuständigen öffentlichen Instanzen solche Ausbrüche, ein solches Auftreten oder solche Gefahren umgehend und zweifelsfrei gemeldet werden;

iii) im Fall einer unmittelbaren Bedrohung der öffentlichen Gesundheit durch wasserbedingte Krankheiten der möglicherweise betroffenen Öffentlichkeit alle einer öffentlichen Instanz vorliegenden Informationen, welche die Öffentlichkeit dabei unterstützen könnten, Schaden zu verhüten oder zu mildern, zur Verfügung gestellt werden;

iv) den zuständigen öffentlichen Instanzen und gegebenenfalls der Öffentlichkeit Empfehlungen über Verhütungs- und Abhilfemaßnahmen gegeben werden;

b) daß rechtzeitig gründliche und umfassende nationale und örtliche Notfallpläne ausgearbeitet werden, um auf solche Ausbrüche, ein solches Auftreten und solche Risiken reagieren zu können;

c) daß die zuständigen öffentlichen Instanzen über die notwendigen Kapazitäten verfügen, um auf solche Ausbrüche, ein solches Auftreten oder solche Risiken in Übereinstimmung mit dem einschlägigen Notfallplan reagieren zu können.

2. Überwachungs- und Frühwarnsysteme, Notfallpläne und Reaktionskapazitäten in bezug auf wasserbedingte Krankheiten können mit denjenigen verbunden werden, die andere Angelegenheiten betreffen.

3. Innerhalb von drei Jahren, nachdem sie Vertragspartei geworden ist, hat jede Vertragspartei die in Absatz 1 genannten Überwachungs- und Frühwarnsysteme, Notfallpläne und Reaktionskapazitäten geschaffen.

Artikel 9

BEWUSSTSEIN DER ÖFFENTLICHKEIT, AUS- UND FORTBILDUNG, FORSCHUNG UND ENTWICKLUNG UND INFORMATION

1. Die Vertragsparteien unternehmen Schritte, die dazu bestimmt sind, in allen Bereichen der Öffentlichkeit das Bewußtsein zu schärfen für

a) die Bedeutung von Wasserbewirtschaftung und öffentlicher Gesundheit und den Zusammenhang zwischen ihnen;

b) die Rechte und Ansprüche auf Wasser und die entsprechenden privatrechtlichen und öffentlich-rechtlichen Verpflichtungen von natürlichen und juristischen Personen und Institutionen im öffentlichen wie im privaten Sektor sowie deren moralische Verpflichtung, zum Schutz der Wassermwelt und zur Erhaltung der Wasservorkommen beizutragen.

2. Die Vertragsparteien fördern

a) bei den für die Gewässerbewirtschaftung, die Wasserversorgung und die Abwasserbeseitigung Zuständigen das Verständnis für die Aspekte ihrer Arbeit, die sich auf die öffentliche Gesundheit beziehen, und

b) bei den für die öffentliche Gesundheit Zuständigen das Verständnis für die wesentlichen Grundsätze der Gewässerbewirtschaftung, der Wasserversorgung und der Abwasserbeseitigung.

3. Die Vertragsparteien fördern die Aus- und Fortbildung der Fachkräfte und technischen Mitarbeiter, die für die Bewirtschaftung der Wasservorkommen und für den Betrieb der Wasserversorgungs- und Abwasserbeseitigungssysteme erforderlich sind, und fördern Maßnahmen, die bewirken, daß ihre Kenntnisse und Fähigkeiten auf dem neuesten Stand gehalten und verbessert werden. Diese Aus- und Fortbildung umfaßt einschlägige gesundheitswissenschaftliche Aspekte.

4. Die Vertragsparteien fördern

a) die Forschung und Entwicklung in bezug auf kostenwirksame Instrumente und Verfahren zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten;

b) die Entwicklung sektorübergreifender Informationssysteme zur Handhabung von Informationen über Langzeittrends, aktuelle Anliegen sowie in der Vergangenheit aufgetretene Probleme und deren erfolgreiche Lösung und die Weitergabe dieser Informationen an die dafür zuständigen Behörden.

Artikel 10

UNTERRICHTUNG DER ÖFFENTLICHKEIT

1. Ergänzend zu der den Vertragsparteien durch dieses Protokoll auferlegten Verpflichtung, bestimmte Informationen oder Dokumente zu veröffentlichen, ergreift jede Vertragspartei im Rahmen ihrer Rechtsvorschriften Schritte, um der Öffentlichkeit die öffentlichen Instanzen vorliegenden Informationen zur Verfügung zu stellen, die für eine sinnvolle öffentliche Debatte der folgenden Punkte notwendig sind:

a) die Aufstellung von Zielen und Zieldaten für deren Verwirklichung sowie die Entwicklung von Gewässerbewirtschaftungsplänen nach Artikel 6;

b) die Einrichtung, Verbesserung oder Erhaltung von Überwachungs- und Frühwarnsystemen und Notfallplänen nach Artikel 8;

c) die Schärfung des Bewußtseins der Öffentlichkeit und die Förderung der Aus- und Fortbildung, Forschung und Entwicklung und Information nach Artikel 9.

2. Jede Vertragspartei stellt sicher, daß die öffentlichen Instanzen im Rahmen innerstaatlicher Rechtsvorschriften der Öffentlichkeit sonstige für die Durchführung dieses Protokolls relevante Informationen auf Ersuchen innerhalb einer angemessenen Frist zur Verfügung stellen.

3. Die Vertragsparteien stellen sicher, daß die in Artikel 7 Absatz 4 und in Artikel 10 Absatz 1 genannten Informationen der Öffentlichkeit zu jedem angemessenen Zeitpunkt kostenlos zur Einsicht zur Verfügung stehen, und bieten der Öffentlichkeit angemessene Möglichkeiten, von den Vertragsparteien gegen Bezahlung einer angemessenen Gebühr Kopien dieses Materials zu erhalten.

4. Aufgrund dieses Protokolls ist eine öffentliche Instanz dann nicht dazu verpflichtet, Informationen zu veröffentlichen oder sie der Öffentlichkeit zur Verfügung zu stellen,

- a) wenn die Informationen der öffentlichen Instanz nicht vorliegen;
- b) wenn das Ersuchen um Informationen offensichtlich unangemessen oder zu allgemein gehalten ist oder
- c) wenn die Informationen Materialien betreffen, die noch fertiggestellt werden müssen, oder wenn sie die interne Kommunikation zwischen öffentlichen Instanzen betreffen, sofern eine derartige Ausnahme nach innerstaatlichem Recht vorgesehen ist oder gängiger Praxis entspricht, wobei das öffentliche Interesse an der Herausgabe dieser Informationen zu berücksichtigen ist.

5. Aufgrund dieses Protokolls ist eine öffentliche Instanz dann nicht dazu verpflichtet, Informationen zu veröffentlichen oder sie der Öffentlichkeit zur Verfügung zu stellen, wenn die Herausgabe dieser Informationen negative Auswirkungen hätte

- a) auf die Vertraulichkeit von Vorgängen bei öffentlichen Instanzen, sofern eine derartige Vertraulichkeit nach innerstaatlichem Recht vorgesehen ist;
- b) auf internationale Beziehungen, die nationale Verteidigung oder die öffentliche Sicherheit;
- c) auf laufende Gerichtsverfahren, die Möglichkeit einer Person, ein faires Verfahren zu erhalten, oder die Möglichkeit einer öffentlichen Instanz, Untersuchungen strafrechtlicher oder disziplinarischer Art durchzuführen;
- d) auf die Vertraulichkeit gewerblicher oder wirtschaftlicher Informationen, sofern eine derartige Vertraulichkeit zum Schutz eines begründeten wirtschaftlichen Interesses rechtlich geschützt ist. In diesem Rahmen werden Informationen über Emissionen und Einleitungen, die für den Schutz der Umwelt von Belang sind, herausgegeben;
- e) auf Urheberrechte;
- f) auf die Vertraulichkeit personenbezogener Daten und/oder Akten in bezug auf eine natürliche Person, sofern diese der Herausgabe dieser Informationen an die Öffentlichkeit nicht zugestimmt hat und sofern eine derartige Vertraulichkeit nach innerstaatlichem Recht vorgesehen ist;
- g) auf die Interessen eines Dritten, der die gewünschten Informationen zur Verfügung gestellt hat, ohne hierzu rechtlich verpflichtet zu sein oder verpflichtet werden zu können, sofern dieser Dritte der Herausgabe des Materials nicht zustimmt, oder
- h) auf die Umwelt, auf die diese Informationen Bezug nehmen, wie zum Beispiel die Brutstätten seltener Tierarten.

Die genannten Gründe für die Nichtherausgabe von Informationen sind restriktiv auszulegen, wobei das öffentliche Interesse an der Herausgabe dieser Informationen sowie ein etwaiger Bezug der Informationen zu Emissionen und Einleitungen in die Umwelt zu berücksichtigen sind.

Artikel 11

INTERNATIONALE ZUSAMMENARBEIT

Die Vertragsparteien arbeiten zusammen und helfen einander gegebenenfalls

- a) bei internationalen Maßnahmen zur Unterstützung der Ziele dieses Protokolls;
- b) auf Ersuchen bei der Umsetzung nationaler und örtlicher Pläne aufgrund dieses Protokolls.

Artikel 12

GEMEINSAME UND AUF EINANDER ABGESTIMMTE INTERNATIONALE MASSNAHMEN

Nach Artikel 11 Buchstabe a fördern die Vertragsparteien die Zusammenarbeit bei internationalen Maßnahmen in Bezug auf

- a) die Entwicklung von vereinbarten Zielen für die in Artikel 6 Absatz 2 genannten Angelegenheiten;
- b) die Entwicklung von Indikatoren für die Zwecke des Artikels 7 Absatz 1 Buchstabe b, um zu zeigen, inwieweit Maßnahmen zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten erfolgreich waren;
- c) die Schaffung von gemeinsamen oder aufeinander abgestimmten Überwachungs- und Frühwarnsystemen, Notfallplänen und Reaktionskapazitäten als Teil oder zur Ergänzung der nach Artikel 8 aufrechterhaltenen nationalen Systeme, um auf Ausbrüche und das Auftreten wasserbedingter Krankheiten und auf beträchtliche Gefahren solcher Ausbrüche und eines solchen Auftretens, insbesondere dann, wenn sie auf Wasserverschmutzung oder auf extreme Wetterverhältnisse zurückzuführen sind, reagieren zu können;
- d) gegenseitige Hilfe bei der Reaktion auf Ausbrüche und das Auftreten wasserbedingter Krankheiten und auf beträchtliche Gefahren solcher Ausbrüche und eines solchen Auftretens, insbesondere dann, wenn sie auf Fälle von Wasserverschmutzung oder auf extreme Wetterverhältnisse zurückzuführen sind;
- e) die Entwicklung von sektorübergreifenden Informationssystemen und Datenbanken, den Austausch von Informationen und von technischen und juristischen Kenntnissen und Erfahrungen;
- f) die umgehende und zweifelsfreie Benachrichtigung durch die zuständigen Behörden einer Vertragspartei von entsprechenden Behörden anderer möglicherweise betroffener Vertragsparteien von
 - i) Ausbrüchen und dem Auftreten wasserbedingter Krankheiten und
 - ii) der beträchtlichen Gefahr solcher Ausbrüche und eines solchen Auftretens,die festgestellt wurden;
- g) den Austausch von Informationen über wirksame Möglichkeiten, Informationen über wasserbedingte Krankheiten an die Öffentlichkeit weiterzugeben.

Artikel 13

ZUSAMMENARBEIT IN BEZUG AUF GRENZÜBERSCHREITENDE GEWÄSSER

1. Sind Vertragsparteien Anrainer desselben grenzüberschreitenden Gewässers, so arbeiten sie ergänzend zu den sonstigen ihnen aufgrund der Artikel 11 und 12 auferlegten Verpflichtungen zusammen und helfen einander gegebenenfalls, um die grenzüberschreitenden Auswirkungen wasserbedingter Krankheiten zu verhüten, zu bekämpfen und zu verringern. Insbesondere

a) tauschen sie mit den anderen Vertragsparteien, die Anrainer desselben Gewässers sind, Informationen und Kenntnisse über das grenzüberschreitende Gewässer und über die mit ihm verbundenen Probleme und Risiken aus;

b) bemühen sie sich darum, mit den anderen Vertragsparteien, die Anrainer desselben grenzüberschreitenden Gewässers sind, gemeinsame oder aufeinander abgestimmte Gewässerbewirtschaftungspläne nach Artikel 6 Absatz 5 Buchstabe b sowie gemeinsame oder aufeinander abgestimmte Überwachungs- und Frühwarnsysteme und Notfallpläne nach Artikel 8 Absatz 1 zu schaffen, um auf Ausbrüche und das Auftreten wasserbedingter Krankheiten und die beträchtliche Gefahr solcher Ausbrüche und eines solchen Auftretens, insbesondere dann, wenn sie auf Wasserverschmutzung oder auf extreme Wetterverhältnisse zurückzuführen sind, reagieren zu können;

c) passen sie auf der Grundlage der Gleichberechtigung und Gegenseitigkeit ihre Übereinkünfte und sonstigen Vereinbarungen in bezug auf ihre grenzüberschreitenden Gewässer an, um Widersprüche zu den wesentlichen Grundsätzen dieses Protokolls zu beseitigen und ihre gegenseitigen Beziehungen und ihr Verhalten in bezug auf die Ziele dieses Protokolls festzulegen;

d) konsultieren sie einander auf Ersuchen einer Vertragspartei hinsichtlich der Bedeutung jeder schädlichen Auswirkung auf die menschliche Gesundheit, die eine wasserbedingte Krankheit darstellen kann.

2. Sind die betreffenden Vertragsparteien auch Vertragsparteien des Übereinkommens, so findet die Zusammenarbeit und Hilfe bezüglich der grenzüberschreitenden Auswirkungen wasserbedingter Krankheiten, die grenzüberschreitende Beeinträchtigungen darstellen, in Übereinstimmung mit dem Übereinkommen statt.

Artikel 14

INTERNATIONALE UNTERSTÜTZUNG FÜR NATIONALE MASSNAHMEN.

Bei der Zusammenarbeit und bei der gegenseitigen Hilfe zur Umsetzung nationaler und örtlicher Pläne nach Artikel 11 Buchstabe b prüfen die Vertragsparteien insbesondere, wie sie am besten dazu beitragen können, folgendes zu fördern:

a) die Erarbeitung von Gewässerbewirtschaftungsplänen im grenzüberschreitenden, nationalen und/oder örtlichen Rahmen und von Programmen zur Verbesserung der Wasserversorgung und Abwasserbeseitigung;

b) die bessere Ausarbeitung von Projekten, vor allem von Infrastrukturprojekten, in Ausführung dieser Pläne und Programme, um die Erschließung von Finanzierungsquellen zu erleichtern;

c) die wirksame Durchführung dieser Projekte;

- d) die Schaffung von Überwachungs- und Frühwarnsystemen sowie Notfallplänen und Reaktionskapazitäten in bezug auf wasserbedingte Krankheiten;
- e) die Erarbeitung von Rechtsvorschriften, die zur Unterstützung der Durchführung dieses Protokolls benötigt werden;
- f) die Aus- und Fortbildung von leitenden Fachkräften und von technischem Personal;
- g) die Forschung und Entwicklung in bezug auf kostenwirksame Instrumente und Verfahren zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten;
- h) den Betrieb wirksamer Netze, um die Bereitstellung und die Qualität von wasserbezogenen Diensten und den Aufbau sektorübergreifender Informationssysteme und Datenbanken überwachen und bewerten zu können;
- i) die Verwirklichung der Qualitätssicherung für Überwachungstätigkeiten, einschließlich der Laborvergleichbarkeit.

Artikel 15

ÜBERPRÜFUNG DER EINHALTUNG DES PROTOKOLLS

Die Vertragsparteien überprüfen auf der Grundlage der in Artikel 7 genannten Überprüfungen und Bewertungen die Einhaltung dieses Protokolls durch die Vertragsparteien. Die Vertragsparteien verständigen sich auf ihrer ersten Tagung mehrseitig über eine Auseinandersetzungen vermeidende, außergerichtliche und auf Konsultationen beruhende Vorgehensweise bei der Überprüfung der Einhaltung des Protokolls. Diese Vereinbarungen lassen eine angemessene Öffentlichkeitsbeteiligung zu.

Artikel 16

TAGUNG DER VERTRAGSPARTEIEN

1. Die erste Tagung der Vertragsparteien wird spätestens achtzehn Monate nach Inkrafttreten dieses Protokolls einberufen. Danach finden ordentliche Tagungen in bestimmten von den Vertragsparteien festzulegenden Abständen statt, jedoch mindestens alle drei Jahre, soweit zur Verwirklichung der Ziele des Absatzes 2 keine andere Regelung notwendig ist. Die Vertragsparteien halten eine außerordentliche Tagung ab, wenn sie dies im Verlauf einer ordentlichen Tagung beschließen oder wenn eine Vertragspartei schriftlich darum ersucht; allerdings muß dieses Ersuchen innerhalb von sechs Monaten, nachdem es allen Vertragsparteien mitgeteilt wurde, von mindestens einem Drittel der Vertragsparteien unterstützt werden.
2. Ordentliche Tagungen der Vertragsparteien werden möglichst in Verbindung mit den Tagungen der Vertragsparteien des Übereinkommens abgehalten.
3. Auf ihren Tagungen überprüfen die Vertragsparteien ständig die Durchführung dieses Protokolls; vor diesem Hintergrund
 - a) prüfen sie ihre Verfahren und methodischen Konzepte zur Verhütung, Bekämpfung und Verringerung wasserbedingter Krankheiten, fördern die Konvergenz dieser Verfahren und Konzepte und stärken die grenzüberschreitende und internationale Zusammenarbeit in Übereinstimmung mit den Artikeln 11, 12, 13 und 14;

b) bewerten sie die bei der Durchführung dieses Protokolls erzielten Fortschritte auf der Grundlage von Informationen, die von den Vertragsparteien in Übereinstimmung mit den von der Tagung der Vertragsparteien festgelegten Leitlinien zur Verfügung gestellt wurden. Durch diese Leitlinien wird doppelter Aufwand in bezug auf die Erfüllung der Berichtspflichten vermieden;

c) sind sie über die bei der Durchführung des Übereinkommens erzielten Fortschritte zu unterrichten;

d) tauschen sie mit der Tagung der Vertragsparteien des Übereinkommens Informationen aus und prüfen die Möglichkeiten gemeinsamer Maßnahmen;

e) erbitten sie gegebenenfalls die Dienste der einschlägigen Gremien der Wirtschaftskommission der Vereinten Nationen für Europa und des Regionalkomitees für Europa der Weltgesundheitsorganisation;

f) legen sie die Modalitäten für die Beteiligung sonstiger zuständiger internationaler staatlicher und nichtstaatlicher Gremien an allen Tagungen und sonstigen Tätigkeiten im Zusammenhang mit der Erfüllung des Zwecks dieses Protokolls fest;

g) prüfen sie unter Berücksichtigung der Erfahrungen, die über diese Angelegenheiten in anderen internationalen Foren gewonnen wurden, inwieweit weitere Bestimmungen über den Zugang zu Informationen, die Öffentlichkeitsbeteiligung an Entscheidungsprozessen und den öffentlichen Zugang zur gerichtlichen und verwaltungsmäßigen Überprüfung von Entscheidungen im Geltungsbereich dieses Protokolls notwendig sind;

h) legen sie ein Arbeitsprogramm fest, einschließlich der im Rahmen dieses Protokolls und des Übereinkommens gemeinsam durchzuführenden Projekte, und setzen alle zur Umsetzung dieses Arbeitsprogramms benötigten Gremien ein;

i) prüfen sie Leitlinien und Empfehlungen, welche die Durchführung dieses Protokolls fördern, und nehmen sie an;

j) beraten sie auf der ersten Tagung die Geschäftsordnung für ihre Tagungen und beschließen sie durch Konsens. Diese Geschäftsordnung enthält Bestimmungen zur Förderung einer harmonischen Zusammenarbeit mit der Tagung der Vertragsparteien des Übereinkommens;

k) prüfen sie Vorschläge zur Änderung dieses Protokolls und nehmen sie an;

l) prüfen und treffen sie zusätzliche Maßnahmen, die sich zur Erfüllung des Zwecks dieses Protokolls als notwendig erweisen könnten.

Artikel 17

SEKRETARIAT

1. Der Exekutivsekretär der Wirtschaftskommission der Vereinten Nationen für Europa und der Regionaldirektor des Regionalbüros für Europa der Weltgesundheitsorganisation erfüllen folgende Sekretariatsaufgaben für dieses Protokoll:

a) Sie berufen die Tagungen der Vertragsparteien ein und bereiten sie vor;

b) sie übermitteln den Vertragsparteien Berichte und sonstige Informationen, die sie aufgrund dieses Protokolls erhalten haben;

c) sie nehmen sonstige ihnen von den Vertragsparteien auf der Grundlage verfügbarer Mittel zugewiesene Aufgaben wahr.

2. Der Exekutivsekretär der Wirtschaftskommission der Vereinten Nationen für Europa und der Regionaldirektor des Regionalbüros für Europa der Weltgesundheitsorganisation

a) legen in einer Vereinbarung die Einzelheiten ihrer Arbeitsteilung fest und setzen die Tagung der Vertragsparteien entsprechend davon in Kenntnis;

b) berichten den Vertragsparteien über die Bestandteile des in Artikel 16 Absatz 3 genannten Arbeitsprogramms und über die Modalitäten seiner Umsetzung.

Artikel 18

ÄNDERUNGEN DES PROTOKOLLS

1. Jede Vertragspartei kann Änderungen dieses Protokolls vorschlagen.

2. Vorschläge zur Änderung dieses Protokolls werden auf einer Tagung der Vertragsparteien geprüft.

3. Der Wortlaut einer vorgeschlagenen Änderung dieses Protokolls wird dem Sekretariat schriftlich vorgelegt; dieses übermittelt ihn allen Vertragsparteien spätestens neunzig Tage vor der Tagung, auf der er zur Beschlußfassung vorgeschlagen wird.

4. Eine Änderung dieses Protokolls wird von den Vertretern der auf der Tagung anwesenden Vertragsparteien durch Konsens beschlossen. Die beschlossene Änderung wird vom Sekretariat an den Verwahrer übermittelt, der sie an alle Vertragsparteien zur Annahme weiterleitet. Die Änderung tritt für die Vertragsparteien, die sie angenommen haben, am neunzigsten Tag nach dem Zeitpunkt in Kraft, zu dem zwei Drittel dieser Vertragsparteien ihre Urkunde über die Annahme der Änderung beim Verwahrer hinterlegt haben. Für jede andere Vertragspartei tritt die Änderung am neunzigsten Tag nach dem Zeitpunkt in Kraft, zu dem diese Vertragspartei ihre Urkunde über die Annahme der Änderung hinterlegt hat.

Artikel 19

STIMMRECHT

1. Sofern nicht in Absatz 2 etwas anderes bestimmt ist, hat jede Vertragspartei eine Stimme.

2. Organisationen der regionalen Wirtschaftsintegration üben in Angelegenheiten ihrer Zuständigkeit ihr Stimmrecht mit der Anzahl von Stimmen aus, die der Anzahl ihrer Mitgliedstaaten entspricht, welche Vertragsparteien sind. Diese Organisationen üben ihr Stimmrecht nicht aus, wenn ihre Mitgliedstaaten ihr Stimmrecht ausüben, und umgekehrt.

Artikel 20

BEILEGUNG VON STREITIGKEITEN

1. Entsteht eine Streitigkeit zwischen zwei oder mehreren Vertragsparteien über die Auslegung oder Anwendung dieses Protokolls, so bemühen sich diese,

durch Verhandlung oder andere den Streitparteien annehmbare Mittel der Streitbeilegung eine Lösung herbeizuführen.

2. Bei der Unterzeichnung, der Ratifikation, der Annahme oder der Genehmigung dieses Protokolls oder beim Beitritt zu ihm oder jederzeit danach kann eine Vertragspartei dem Verwahrer schriftlich erklären, daß sie für eine nicht nach Absatz 1 beigelegte Streitigkeit eines der folgenden Mittel der Streitbeilegung gegenüber jeder anderen Vertragspartei, welche dieselbe Verpflichtung übernimmt, als obligatorisch anerkennt:

a) Sind die Vertragsparteien auch Vertragsparteien des Übereinkommens und haben sie untereinander eines oder beide der im Übereinkommen vorgesehenen Mittel der Streitbeilegung als obligatorisch anerkannt, so erfolgt die Beilegung der Streitigkeit nach den Bestimmungen des Übereinkommens für die Beilegung von Streitigkeiten, die im Zusammenhang mit dem Übereinkommen entstehen;

b) in allen anderen Fällen wird die Streitigkeit dem Internationalen Gerichtshof vorgelegt, sofern die Vertragsparteien nicht ein Schiedsverfahren oder eine andere Form der Streitbeilegung vereinbaren.

Artikel 21

UNTERZEICHNUNG

Dieses Protokoll liegt anlässlich der Dritten Ministerkonferenz über Umwelt und Gesundheit am 17. Juni 1999 in London und danach bis zum 18. Juni 2000 am Sitz der Vereinten Nationen in New York für die Mitgliedstaaten der Wirtschaftskommission für Europa, für die Mitgliedstaaten des Regionalkomitees für Europa der Weltgesundheitsorganisation, für Staaten, die nach Nummer 8 der Entschließung 36 (IV) des Wirtschafts- und Sozialrats vom 28. März 1947 bei der Wirtschaftskommission für Europa beratenden Status haben, und für Organisationen der regionalen Wirtschaftsintegration, die aus souveränen Staaten, welche Mitglieder der Wirtschaftskommission für Europa oder des Regionalkomitees für Europa der Weltgesundheitsorganisation sind, gebildet werden und denen ihre Mitgliedstaaten die Zuständigkeit für die von dem Protokoll erfaßten Angelegenheiten, einschließlich der Zuständigkeit, über diese Angelegenheiten Verträge zu schließen, übertragen haben, zur Unterzeichnung auf.

Artikel 22

RATIFIKATION, ANNAHME, GENEHMIGUNG UND BEITRITT

1. Dieses Protokoll bedarf der Ratifikation, Annahme oder Genehmigung durch die Unterzeichnerstaaten und die Organisationen der regionalen Wirtschaftsintegration.

2. Dieses Protokoll steht für die in Artikel 21 genannten Staaten und Organisationen zum Beitritt offen.

3. Jede in Artikel 21 genannte Organisation, die Vertragspartei wird, ohne daß einer ihrer Mitgliedstaaten Vertragspartei ist, ist durch alle Verpflichtungen aus dem Protokoll gebunden. Sind ein oder mehrere Mitgliedstaaten einer solchen Organisation Vertragspartei, so entscheiden die Organisation und ihre Mitgliedstaaten über ihre jeweiligen Verantwortlichkeiten hinsichtlich der Erfüllung ihrer Verpflichtungen aus dem Protokoll. In diesen Fällen sind die Organisation und die Mitgliedstaaten nicht berechtigt, die Rechte aufgrund des Protokolls gleichzeitig auszuüben.

4. In ihren Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunden erklären die in Artikel 21 genannten Organisationen der regionalen Wirtschaftsintegration den Umfang ihrer Zuständigkeiten in bezug auf die durch dieses Protokoll erfaßten Angelegenheiten. Diese Organisationen teilen dem Verwahrer auch jede wesentliche Änderung des Umfangs ihrer Zuständigkeiten mit.

5. Die Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunden werden beim Generalsekretär der Vereinten Nationen hinterlegt.

Artikel 23

INKRAFTTRETEN

1. Dieses Protokoll tritt am neunzigsten Tag nach dem Zeitpunkt der Hinterlegung der sechzehnten Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde in Kraft.

2. Für die Zwecke des Absatzes 1 zählt eine von einer Organisation der regionalen Wirtschaftsintegration hinterlegte Urkunde nicht als zusätzliche Urkunde zu den von den Mitgliedstaaten der Organisation hinterlegten Urkunden.

3. Für alle in Artikel 21 genannten Staaten oder Organisationen, die nach Hinterlegung der sechzehnten Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde dieses Protokoll ratifizieren, annehmen oder genehmigen oder ihm beitreten, tritt das Protokoll am neunzigsten Tag nach dem Zeitpunkt der Hinterlegung der Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde durch den Staat oder die Organisation in Kraft.

Artikel 24

RÜCKTRITT

Eine Vertragspartei kann jederzeit nach Ablauf von drei Jahren nach dem Zeitpunkt, zu dem dieses Protokoll für sie in Kraft getreten ist, durch eine an den Verwahrer gerichtete schriftliche Notifikation von dem Protokoll zurücktreten. Der Rücktritt wird am neunzigsten Tag nach dem Eingang der Notifikation beim Verwahrer wirksam.

Artikel 25

VERWAHRER

Der Generalsekretär der Vereinten Nationen nimmt die Aufgaben des Verwahrers dieses Protokolls wahr.

Artikel 26

VERBINDLICHE WORTLAUTE

Die Urschrift dieses Protokolls, dessen deutscher, englischer, französischer und russischer Wortlaut gleichermaßen verbindlich ist, wird beim Generalsekretär der Vereinten Nationen hinterlegt.

ZU URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten dieses Protokoll unterschrieben.

GESCHEHEN zu London am 17 Juni 1999.

**ПРОТОКОЛ ПО ПРОБЛЕМАМ ВОДЫ И ЗДОРОВЬЯ К КОНВЕНЦИИ
ПО ОХРАНЕ И ИСПОЛЬЗОВАНИЮ ТРАНСГРАНИЧНЫХ ВОДОТОКОВ
И МЕЖДУНАРОДНЫХ ОЗЕР 1992 ГОДА**



**Организация Объединенных Наций
1999**

ПРОТОКОЛ ПО ПРОБЛЕМАМ ВОДЫ И ЗДОРОВЬЯ К КОНВЕНЦИИ ПО ОХРАНЕ И ИСПОЛЬЗОВАНИЮ ТРАНСГРАНИЧНЫХ ВОДОТОКОВ И МЕЖДУНАРОДНЫХ ОЗЕР 1992 ГОДА

Стороны настоящего Протокола,

отдавая себе отчет в том, что вода необходима для поддержания жизни и что наличие воды в таких количествах и такого качества, которые достаточны для удовлетворения основных потребностей человека, является одной из предпосылок как укрепления здоровья людей, так и устойчивого развития;

признавая пользу для здоровья и благополучия человека, которую приносит чистая вода хорошего качества и гармоничная и надлежащим образом функционирующая водная среда;

учитывая, что поверхностные и подземные воды представляют собой возобновляемые ресурсы с ограниченной способностью к восстановлению в случае неблагоприятного воздействия человеческой деятельности на их количество и качество, что любое несоблюдение соответствующих пределов может привести к неблагоприятным как краткосрочным, так и долгосрочным последствиям для здоровья и благополучия тех, кто зависит от наличия этих ресурсов и их качества, и что в итоге устойчивое управление гидрологическим циклом является необходимым как для удовлетворения потребностей человека, так и для охраны окружающей среды;

учитывая также последствия для здоровья населения, возникающие в результате нехватки воды в таких количествах и такого качества, которые достаточны для удовлетворения основных потребностей человека, и серьезные последствия такой нехватки особенно для уязвимых, находящихся в неблагоприятном положении и живущих в условиях социального отчуждения групп людей;

сознавая, что предотвращение, ограничение и сокращение степени распространения заболеваний, связанных с водой, являются важными и неотложными задачами, которые могут быть удовлетворительным образом решены лишь на основе более тесного сотрудничества на всех уровнях и между всеми секторами как в пределах отдельных стран, так и между государствами;

сознавая также, что надзор в отношении заболеваний, связанных с водой, и создание систем раннего предупреждения и систем реагирования являются важными аспектами их предотвращения, ограничения и сокращения степени их распространения;

руководствуясь выводами Конференции Организации Объединенных Наций по окружающей среде и развитию (Рио-де-Жанейро, 1992 год), в частности Рио-де-Жанейрской декларацией по окружающей среде и развитию и Повесткой дня на XXI век, а также программой дальнейшего осуществления Повестки дня на XXI век (Нью-Йорк, 1997 год) и последующим решением Комиссии по устойчивому развитию об устойчивом управлении пресными водами (Нью-Йорк, 1998 год);

руководствуясь соответствующими положениями Конвенции по охране и использованию трансграничных водотоков и международных озер 1992 года и подчеркивая необходимость как содействовать более широкому применению этих положений, так и дополнять Конвенцию дальнейшими мерами по укреплению охраны здоровья населения;

принимая во внимание Конвенцию об оценке воздействия на окружающую среду в трансграничном контексте 1991 года, Конвенцию о трансграничном воздействии промышленных аварий 1992 года, Конвенцию Организации Объединенных Наций о праве несудоходных видов использования международных водотоков 1997 года и Конвенцию о доступе к информации, участии общественности в процессе принятия решений и доступе к правосудию во вопросам, касающимся окружающей среды, 1998 года;

принимая во внимание также соответствующие принципы, цели и рекомендации, содержащиеся в Европейской хартии по окружающей среде и здравоохранению 1989 года, в Хельсинкской декларации по окружающей среде и здравоохранению 1994 года и в декларациях, рекомендациях и резолюциях министров по процессу "Окружающая среда для Европы";

признавая обоснованность и уместность других экологических инициатив, документов и процессов в Европе, а также подготовки и осуществления национальных планов действий в области окружающей среды и здравоохранения и национальных планов действий в области окружающей среды;

высоко оценивая усилия, которые уже предпринимаются Европейской экономической комиссией Организации Объединенных Наций и Европейским региональным бюро Всемирной организации здравоохранения для укрепления двустороннего и многостороннего сотрудничества в целях предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой;

воодушевленные многочисленными примерами положительных результатов, достигнутых государствами - членами Европейской экономической комиссии Организации Объединенных Наций и Европейского регионального комитета Всемирной организации здравоохранения в области борьбы с загрязнением и поддержания и восстановления водной среды, которая может способствовать сохранению здоровья и благополучию людей;

ПОГОВОРИЛИСЬ о нижеследующем:

Статья 1

ЦЕЛЬ

Цель настоящего Протокола заключается в том, чтобы содействовать на всех соответствующих уровнях, т.е. в общегосударственном масштабе, а также в трансграничном и международном контексте, охране здоровья и благополучия человека, как на индивидуальной, так и на коллективной основе, в рамках устойчивого развития путем совершенствования управления водохозяйственной деятельностью, включая охрану водных экосистем, и предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой.

Статья 2

ОПРЕДЕЛЕНИЯ

Для целей настоящего Протокола:

1. "Заболевания, связанные с водой" означает любые существенные отрицательные последствия для здоровья человека, такие, как смерть, инвалидность, болезнь или расстройства, непосредственно или опосредованно вызванные состоянием или изменениями в количестве или качестве любых вод.

2. "Питьевая вода" означает воду, которая используется или предназначена для употребления человеком в качестве питьевой воды, для обработки и приготовления пищи, для личной гигиены или в аналогичных целях.

3. "Подземные воды" означает любые воды, находящиеся ниже поверхности земли в зоне впитывания и в непосредственном контакте с почвой или подпочвой.

4. "Замкнутые воды" означает искусственно созданные водоемы, отделенные от поверхностных пресных или прибрежных вод, как внутри, так и за пределами здания.

5. "Трансграничные воды" означает любые поверхностные или подземные воды, которые обозначают или пересекают границы между двумя или более государствами или расположены на таких границах; в тех случаях, когда трансграничные воды впадают непосредственно в море, пределы таких трансграничных вод ограничиваются прямой линией, пересекающей их устье между точками, расположенными на линии малой воды на их берегах.

6. "Трансграничные последствия заболеваний, связанных с водой" означает любые значительные вредные последствия для здоровья человека, такие, как смерть, инвалидность, болезнь или расстройства, возникающие в районе, находящемся под юрисдикцией одной Стороны, и вызываемые непосредственно или опосредованно состоянием или изменениями в количестве или качестве вод в районе, находящемся под юрисдикцией другой Стороны, независимо от того, являются ли такие последствия трансграничным воздействием.

7. "Трансграничное воздействие" означает любые значительные вредные последствия, возникающие в результате изменения состояния трансграничных вод, вызываемого деятельностью человека, физический источник которой расположен полностью или частично в районе, находящемся под юрисдикцией той или иной Стороны Конвенции, для окружающей среды в районе, находящемся под юрисдикцией другой Стороны Конвенции. К числу таких последствий для окружающей среды относятся последствия для здоровья и безопасности человека, флоры, фауны, почвы, воздуха, вод, климата, ландшафта и исторических памятников или других материальных объектов или взаимодействие этих факторов; к их числу также относятся последствия для культурного наследия или социально-экономических условий, возникающие в результате изменения этих факторов.

8. "Санитарно-профилактические мероприятия" означает сбор, транспортировку, обработку и удаление или повторное использование отходов жизнедеятельности человека или бытовых сточных вод либо через посредство коллективных систем, либо с помощью установок, обслуживающих отдельные домашние хозяйства или предприятия.

9. "Коллективная система" означает:

а) систему для снабжения питьевой водой ряда домашних хозяйств или предприятий и/или

б) систему для проведения санитарно-профилактических мероприятий, которая обслуживает ряд домашних хозяйств или предприятий и, при необходимости, также обеспечивает сбор, транспортировку, очистку и удаление или повторное использование промышленных сточных вод и функционирование которой обеспечивается органом государственного сектора, предприятием частного сектора или посредством партнерства между этими двумя секторами.

10. "План управления водохозяйственной деятельностью" означает план освоения, эксплуатации, охраны и/или использования конкретных водных ресурсов и объектов в пределах территориального района или зоны подпитывания подземных вод, включая охрану их экосистем.

11. "Общественность" означает одно или несколько физических или юридических лиц и, в соответствии с национальным законодательством или практикой, их ассоциации, организации и группы.

12. "Государственный орган" означает:

а) администрацию на национальном, региональном и других уровнях;

б) физических или юридических лиц, выполняющих государственные административные функции в соответствии с национальным законодательством, включая конкретные обязанности, деятельность или услуги, имеющие отношение к окружающей среде, здравоохранению, санитарно-профилактическим мероприятиям, управлению водохозяйственной деятельностью или водоснабжению;

с) любых других физических или юридических лиц, выполняющих государственные обязанности или функции или оказывающих населению услуги под контролем органа или лица, указанного в подпунктах а) или б) выше;

д) учреждения любой упомянутой в статье 21 региональной организации экономической интеграции, которая является Стороной.

Это определение не включает органы или учреждения, действующие в судебном или законодательном качестве;

13. "Местный" относится ко всем соответствующим уровням территориальных единиц ниже государственного уровня.

14. "Конвенция" означает Конвенцию по охране и использованию трансграничных водотоков и международных озер, принятую в Хельсинки 17 марта 1992 года.

15. "Совещание Сторон Конвенции" означает орган, учрежденный Сторонами Конвенции в соответствии с ее статьей 17.

16. "Сторона", если в тексте не указано иное, означает государство или упомянутую в статье 21 региональную организацию экономической интеграции, со стороны которого или которой было дано согласие быть связанным или связанной этим Протоколом и для которого или для которой этот Протокол вступил в силу.

17. "Совещание Сторон" означает орган, учрежденный Сторонами в соответствии со статьей 16.

Статья 3

СФЕРА ДЕЙСТВИЯ

Положения настоящего Протокола применяются к:

- а) поверхностным пресным водам;
- б) подземным водам;
- с) эстуариям;

d) прибрежным водам, которые используются для рекреационных целей или для производства рыбы методом аквакультуры или производства или сбора моллюсков и ракообразных;

e) замкнутым водам, общедоступным для купания;

f) водам в процессе забора, транспортировки, очистки или снабжения;

g) сточным водам в процессе сбора, транспортировки, очистки и сброса или повторного использования.

Статья 4

ОБЩИЕ ПОЛОЖЕНИЯ

1. Стороны принимают все соответствующие меры для предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой, в рамках комплексных систем управления водохозяйственной деятельностью, целью которых являются устойчивое использование водных ресурсов, обеспечение такого качества воды в окружающей среде, которое не угрожает здоровью человека, и охрана водных экосистем.

2. Стороны, в частности, принимают все соответствующие меры в целях обеспечения:

a) адекватного снабжения питьевой водой хорошего качества, не содержащей каких-либо микроорганизмов, паразитов и веществ, которые из-за их количества или концентрации представляют собой потенциальную угрозу для здоровья человека. Это включает охрану водных ресурсов, которые используются в качестве источников питьевой воды, очистку воды и создание, совершенствование и обслуживание коллективных систем;

b) адекватных санитарно-профилактических мероприятий, соответствующих такому стандарту, который обеспечивает достаточный уровень охраны здоровья человека и окружающей среды. Это достигается в основном посредством создания, совершенствования и обслуживания коллективных систем;

с) эффективной охраны водных ресурсов, используемых в качестве источников питьевой воды, и их соответствующих водных экосистем от загрязнения из других источников, включая сельское хозяйство, промышленность и другие сбросы и выбросы опасных веществ. Она направлена на эффективное сокращение и устранение сбросов и выбросов веществ, рассматриваемых как опасные для здоровья человека и водных экосистем;

д) достаточных мер по охране здоровья человека от связанных с водой заболеваний, возникающих в результате использования воды для рекреационных целей использования воды для аквакультуры, использование воды для производства и сбора моллюсков и ракообразных, использования сточных вод для ирригации или использования отходов обработки сточных вод в сельском хозяйстве или аквакультуре;

е) эффективных систем для отслеживания ситуаций, которые могут приводить к вспышкам или случаям возникновения заболеваний, связанных с водой, и для реагирования на такие вспышки и случаи и на их угрозу.

3. В дальнейшем при упоминании в настоящем Протоколе "питьевой воды" и "санитарно-профилактических мероприятий" имеются в виду питьевая вода и санитарно-профилактические мероприятия, которые должны соответствовать требованиям пункта 2 настоящей статьи.

4. Стороны принимают все такие меры на основе оценки любой предлагаемой меры на предмет всех ее последствий, включая преимущества, недостатки и издержки для:

- а) здоровья человека,
- б) водных ресурсов и
- с) устойчивого развития;

в рамках которой учитываются разнообразные новые виды воздействия любой предлагаемой меры на различные сферы окружающей среды.

5. Стороны предпринимают все соответствующие действия для создания правовых, административных и экономических условий, которые являются устойчивыми и стимулируют реализацию имеющихся возможностей и в рамках которых государственный, частный и добровольный секторы могут вносить, каждый в своем собственном качестве, свой вклад в совершенствование управления водохозяйственной деятельностью в целях предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой.
6. Стороны требуют от государственных органов, рассматривающих возможность принятия мер или одобряющих принятие мер другими субъектами, которые могут иметь существенное воздействие на любую водную среду, подпадающую под сферу действия настоящего Протокола, должным образом учитывать любое потенциальное воздействие этих мер на здоровье людей.
7. Когда Сторона является Стороной Конвенции об оценке воздействия на окружающую среду в трансграничном контексте, соблюдение государственными органами этой Стороны требований этой Конвенции в отношении планируемой меры должно удовлетворять и требованию в отношении этой меры, предусмотренному в пункте 6 настоящей статьи.
8. Положения настоящего Протокола не затрагивают прав Сторон продолжать осуществлять, принимать или вводить в действие более строгие меры, чем те, которые изложены в настоящем Протоколе.
9. Положения настоящего Протокола не затрагивают прав и обязанностей любой Стороны настоящего Протокола, вытекающих из Конвенции или любого другого существующего международного соглашения, за исключением тех случаев, когда требования, предусмотренные настоящим Протоколом, являются более строгими, чем соответствующие требования, предусмотренные Конвенцией или другим вышеуказанным существующим международным соглашением.

Статья 5

ПРИНЦИПЫ И ПОДХОДЫ

При принятии мер по осуществлению настоящего Протокола Стороны руководствуются, в частности, следующими принципами и подходами:

а) принципом принятия мер предосторожности, в соответствии с которым меры по предотвращению, ограничению и сокращению степени распространения заболеваний, связанных с водой, не должны откладываться на том основании, что научные исследования не установили в полной мере причинно-следственной связи между фактором, на который нацелены эти меры, с одной стороны, и потенциальным вкладом этого фактора в распространение заболеваний, связанных с водой, и/или его трансграничным воздействием - с другой;

б) принципом "загрязнитель платит", в соответствии с которым расходы, связанные с мерами по предотвращению, ограничению и сокращению загрязнения, покрываются загрязнителем;

с) в соответствии с Уставом Организации Объединенных Наций и принципами международного права государства имеют суверенное право разрабатывать свои собственные ресурсы согласно своей политике в области окружающей среды и развития и несут ответственность за обеспечение того, чтобы деятельность в рамках их юрисдикции или контроля не наносила ущерба окружающей среде других государств или районов за пределами действия национальной юрисдикции;

д) управление водными ресурсами осуществляется таким образом, чтобы потребности нынешнего поколения удовлетворялись без ущерба для возможности будущих поколений удовлетворять свои собственные потребности;

е) следует принимать профилактические меры для предотвращения вспышек и случаев распространения заболеваний, связанных с водой, и для охраны водных ресурсов, используемых в качестве источников питьевой воды, поскольку такие меры являются более действенными в отношении вредных последствий и могут быть более затратоэффективными, чем меры по исправлению положения;

ф) меры по управлению водными ресурсами следует осуществлять на самом низком соответствующем административном уровне;

г) вода имеет социальную, экономическую и экологическую ценность, и поэтому управление водохозяйственной деятельностью следует осуществлять таким образом, чтобы обеспечить наиболее приемлемое и устойчивое сочетание этих ценностей;

h) эффективному использованию воды следует способствовать с помощью экономических инструментов и повышения информированности;

i) доступ к информации и участие общественности в процессе принятия решений по вопросам воды и здоровья необходимы, среди прочего, в целях улучшения качества принимаемых решений и содействия их осуществлению, обеспечения осведомленности общественности о соответствующих вопросах, предоставления общественности возможности выражать свое беспокойство и предоставления возможности государственным органам должным образом учитывать такое беспокойство. Такой доступ и такое участие следует дополнять соответствующим доступом к судебному и административному пересмотру соответствующих решений;

j) управление водными ресурсами следует, по мере возможности, осуществлять комплексным образом на основе водосборных площадей в целях обеспечения тесной связи между социально-экономическим развитием и охраной природных экосистем, а также увязывания управления водными ресурсами с законодательными мерами по регулированию качества других аспектов окружающей среды. Такой комплексный подход следует применять на всей территории водосборной площади, независимо от того, является она трансграничной или нет, включая связанные с ней прибрежные воды, всю совокупность зоны подпитывания подземных вод или соответствующие части такого водосбора или зоны подпитывания подземных вод;

k) особое внимание следует уделять защите тех, кто особенно уязвим к заболеваниям, связанным с водой;

l) равноправный доступ к воде как с точки зрения адекватного количества, так и адекватного качества, следует предоставлять всем членам общества, особенно тем, кто находится в неблагоприятном положении или страдает от социального отчуждения;

m) при осуществлении своих прав и правомочий в отношении воды, закрепленных в частном и публичном праве, физическим и юридическим лицам и учреждениям, как в государственном, так и в частном секторе, следует в порядке ответной меры содействовать охране водной среды и сохранению водных ресурсов; и

n) в процессе выполнения настоящего Протокола должным образом следует учитывать местные проблемы, потребности и знания.

Статья 6

ЦЕЛЕВЫЕ ПОКАЗАТЕЛИ И КОНТРОЛЬНЫЕ СРОКИ

1. Для достижения цели настоящего Протокола Стороны Протокола добиваются:

- а) доступа к питьевой воде для всех;
- б) реализации санитарно-профилактических мероприятий в отношении всех

в рамках комплексных систем управления водохозяйственной деятельностью, целью которых является устойчивое использование водных ресурсов, обеспечение такого качества воды в окружающей среде, которое не угрожает здоровью человека, и охрана водных экосистем.

2. В этих целях каждая из Сторон устанавливает и публикует национальные и/или местные целевые показатели в отношении норм и уровней результативности, которые необходимо достигать или поддерживать для обеспечения высокого уровня защиты от заболеваний, связанных с водой. Эти целевые показатели периодически пересматриваются. При этом они предусматривают соответствующие практические и/или другие меры для участия общественности на транспарентной и справедливой основе и обеспечивают должный учет результатов участия общественности. За исключением тех случаев, когда общегосударственные или местные обстоятельства делают их ненужными для предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой, такие целевые показатели, среди прочего, охватывают:

- а) качество снабжаемой питьевой воды с учетом Руководства по контролю качества питьевой воды, разработанного Всемирной организацией здравоохранения;
- б) сокращение масштабов вспышек и случаев заболеваний, связанных с водой;
- в) район их территории или численность или долю групп населения, которые должны обслуживаться коллективными системами снабжения питьевой водой или для которых необходимо улучшить снабжение питьевой водой другими средствами;

d) район территории или численность или долю групп населения, которые должны обслуживаться коллективными системами санитарно-профилактических мероприятий или для которых необходимо улучшить систему санитарно-профилактических мероприятий с помощью других средств;

e) уровни эффективности, которые должны достигаться такими коллективными системами и соответственно другими такими средствами водоснабжения и системами санитарно-профилактических мероприятий;

f) применение признанной надлежащей практики в области управления водоснабжением и системой санитарно-профилактических мероприятий, включая охрану вод, используемых в качестве источников питьевой воды;

g) частотность сбросов:

i) необработанных сточных вод и

ii) необработанных потоков ливневых сточных вод

из коллекторных систем для сточных вод в воды, подпадающие под действие настоящего Протокола;

h) качество сбросов сточных вод из установок по очистке сточных вод в воды, подпадающие под действие настоящего Протокола;

i) удаление или повторное использование осадка сточных вод из коллективных систем санитарно-профилактических мероприятий или других установок для санитарной очистки и качество сточных вод, используемых для орошения, с учетом Руководящих положений по безопасному использованию сточных вод и отходов жизнедеятельности человека в сельском хозяйстве и аквакультуре Всемирной организации здравоохранения и Программы Организации Объединенных Наций по окружающей среде;

j) качество вод, которые используются как источники питьевой воды, которые общедоступны для купания или используются для аквакультуры или разведения или сбора моллюсков и ракообразных;

k) применение признанной надлежащей практики в области управления замкнутыми водами, общедоступными для купания;

l) выявление и приведение в порядок особо загрязненных мест, которые оказывают или могут оказать неблагоприятное воздействие на водные ресурсы и объекты, подпадающие под действие настоящего Протокола, и таким образом являются источниками угрозы возникновения заболеваний, связанных с водой;

m) эффективность систем рациональной эксплуатации, разработки, охраны и использования водных ресурсов, включая применение признанной надлежащей практики в области ограничения загрязнения из источников всех видов;

n) периодичность публикации информации о качестве снабжаемой питьевой воды и других вод, относящейся к целевым показателям, указанным в этом пункте, в период между публикацией информации, предусмотренной в пункте 2 статьи 7.

3. В течение двух лет с момента приобретения статуса Стороны Протокола каждая Сторона устанавливает и публикует целевые показатели, упомянутые в пункте 2 настоящей статьи, а также контрольные сроки их достижения.

4. В том случае, если для достижения целевого показателя требуется длительный процесс осуществления, устанавливаются промежуточные или поэтапные целевые показатели.

5. В целях содействия достижению целевых показателей, указанных в пункте 2 настоящей статьи, каждая из Сторон:

a) создает на национальном или местном уровне механизмы для координации работы своих компетентных органов;

b) разрабатывает на трансграничном, национальном и/или местном уровне, предпочтительно ориентируясь на водосборные площади и зоны подпитывания подземных вод, планы управления водохозяйственной деятельностью. При этом они предусматривают соответствующие практические и/или другие меры для участия общественности на транспарентной и справедливой основе и обеспечивают должный учет результатов участия общественности. Такие планы могут быть составной частью других соответствующих планов, программ или документов, которые разрабатываются в других целях, при условии что они обеспечивают общественности полную осведомленность о предложениях по достижению

целевых показателей, упомянутых в настоящей статье, и о соответствующих контрольных сроках;

с) создает и поддерживает правовую и организационную основу для контроля и обеспечения соблюдения стандартов качества питьевой воды;

д) создает и поддерживает механизмы, включая в соответствующих случаях правовые и институциональные механизмы в целях контроля, оказания содействия достижению и при необходимости обеспечения соблюдения других норм и уровней результативности, по которым установлены целевые показатели, упомянутые в пункте 2 настоящей статьи.

Статья 7

ОБЗОР И ОЦЕНКА ПРОГРЕССА

1. Каждая из Сторон осуществляет сбор и оценку данных, касающихся:

а) своего прогресса в направлении достижения целевых показателей, упомянутых в пункте 2 статьи 6;

б) показателей, позволяющих оценивать то, в какой мере этот прогресс способствовал предотвращению, ограничению или сокращению степени распространения заболеваний, связанных с водой.

2. Каждая из Сторон периодически публикует результаты проводимого ею сбора и оценки данных. Периодичность таких публикаций устанавливается Совещанием Сторон.

3. Каждая из Сторон обеспечивает, чтобы результаты взятия проб воды и стоков, проводимого в целях сбора таких данных, были доступны для общественности.

4. На основе сбора и оценки таких данных каждая Сторона периодически производит обзор прогресса в достижении целевых показателей, упомянутых в пункте 2 статьи 6, и публикует оценку этого прогресса. Периодичность таких обзоров устанавливается Совещанием Сторон. Без ущерба для возможности проведения более частых обзоров, в соответствии с пунктом 2 статьи 6, обзоры, упомянутые в этом пункте, включают обзор целевых показателей, упомянутых в пункте 2 статьи 6, в порядке их уточнения в свете научных и технических знаний.

5. Каждая Сторона представляет секретариату, упомянутому в статье 17, для распространения среди других Сторон краткий доклад, содержащий собранные и проанализированные данные, а также оценку достигнутого прогресса. Такие доклады должны соответствовать руководящим принципам, установленным Совещанием Сторон. Эти руководящие принципы предусматривают, что Стороны могут использовать для этой цели доклады, охватывающие соответствующую информацию, подготовленную для других международных форумов.

6. Совещание Сторон проводит оценку прогресса, достигнутого в осуществлении настоящего Протокола, на основе таких кратких докладов.

Статья 8

СИСТЕМЫ РЕАГИРОВАНИЯ

1. Каждая из Сторон надлежащим образом обеспечивает:

а) создание, совершенствование или обслуживание комплексных национальных и/или местных систем надзора и раннего предупреждения для:

- i) выявления вспышек или случаев заболеваний, связанных с водой, или значительной угрозы таких вспышек или случаев, в том числе возникающих в результате загрязнения воды или чрезвычайных погодных явлений;
- ii) быстрого и четкого уведомления соответствующих государственных органов о таких вспышках, случаях или угрозе;
- iii) распространения среди населения, которое может пострадать, - в случае любой неминуемой угрозы здоровью людей, обусловленной болезнью, связанной с водой, - всей информации, имеющейся в распоряжении государственных органов и могущей помочь населению принять меры по предотвращению и снижению ущерба;
- iv) предоставления на рассмотрение соответствующих государственных органов и, в соответствующих случаях, общественности рекомендаций, касающихся профилактических и восстановительных мероприятий;

б) тщательную и своевременную подготовку комплексных национальных и местных планов действий в чрезвычайных ситуациях для реагирования в случаях возникновения таких вспышек, случаев и угроз;

с) предоставление соответствующим государственным органам необходимых возможностей по реагированию на такие вспышки, случаи или ситуации, связанные с риском, в соответствии с конкретным планом действий в чрезвычайных ситуациях.

2. Системы надзора и раннего предупреждения, планы действий в чрезвычайных ситуациях и возможности по реагированию на возникновение заболеваний, связанных с водой, могут сочетаться с аналогичными механизмами, относящимися к другим областям.

3. В течение трех лет с момента приобретения статуса Стороны Протокола каждая Сторона вводит в действие системы надзора и раннего предупреждения, планы действий в чрезвычайных ситуациях и обеспечивает возможности по реагированию, упомянутые в пункте 1 настоящей статьи.

Статья 9

ИНФОРМИРОВАННОСТЬ ОБЩЕСТВЕННОСТИ, ОБУЧЕНИЕ, ПОДГОТОВКА, НАУЧНЫЕ ИССЛЕДОВАНИЯ И ОПЫТНО-КОНСТРУКТОРСКИЕ РАБОТЫ И ИНФОРМАЦИЯ

1. Стороны принимают меры, направленные на повышение информированности всех групп населения в отношении:

а) важности управления водохозяйственной деятельностью и здравоохранения и взаимосвязи между ними;

б) закрепленных в частном и публичном праве и касающихся воды прав и полномочий физических и юридических лиц и учреждений как государственного, так и частного сектора, а также их моральных обязательств содействовать охране водной среды и сохранению водных ресурсов.

2. Стороны способствуют:

а) пониманию лицами, ответственными за управление водохозяйственной деятельностью, водоснабжение и санитарно-профилактические мероприятия, тех аспектов их работы, которые относятся к охране здоровья людей;

б) пониманию лицами, ответственными за охрану здоровья людей, основных принципов управления водохозяйственной деятельностью, водоснабжения и системы санитарно-профилактических мероприятий.

3. Стороны поощряют образование и подготовку профессиональных и технических кадров, необходимых для управления водными ресурсами, эксплуатации систем водоснабжения и реализации систем санитарно-профилактических мероприятий, а также поощряют их переподготовку и совершенствование их знаний и навыков. Такое образование и такая подготовка должны включать в себя соответствующие аспекты здравоохранения.

4. Стороны поощряют:

а) проведение научных исследований и разработку затратоэффективных средств и методов предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой;

б) разработку комплексных информационных систем, позволяющих обрабатывать данные, касающиеся долгосрочных тенденций, нынешних факторов, вызывающих озабоченность, и возникавших в прошлом проблем, а также путей их успешного решения, и предоставление такой информации компетентным органам.

Статья 10

ИНФОРМИРОВАНИЕ ОБЩЕСТВЕННОСТИ

1. В дополнение к требованиям настоящего Протокола о том, чтобы Стороны публиковали конкретную информацию или документы, каждая Сторона в рамках своего законодательства принимает меры к тому, чтобы предоставить в распоряжение общественности той информации, которая имеется у государственных органов и которая дает ей возможность получить разумно необходимые сведения для широкого обсуждения таких вопросов, как:

- а) установление целевых показателей и контрольных сроков их достижения и принятия планов управления водохозяйственной деятельностью в соответствии со статьей 6;
- б) создание, совершенствование и обслуживание систем надзора и раннего предупреждения и принятие планов действий в чрезвычайных ситуациях в соответствии со статьей 8;
- с) содействие повышению информированности общественности, образованию, подготовке, научным исследованиям, опытно-конструкторским работам и информации в соответствии со статьей 9.

2. Каждая Сторона обеспечивает, чтобы государственные органы в ответ на просьбу о предоставлении другой информации, касающейся соблюдения настоящего Протокола, предоставляли такую информацию общественности в разумные сроки в рамках национального законодательства.

3. Стороны обеспечивают общественности возможность бесплатного ознакомления в разумные сроки с информацией, упомянутой в пункте 4 статьи 7 и в пункте 1 настоящей статьи, в целях ее проверки и предоставляют представителям общественности практические возможности для получения копий такой информации у Сторон за разумную плату.

4. Ничто в настоящем Протоколе не требует от государственного органа опубликовывать информацию или предоставлять информацию общественности, если:

- а) государственный орган не располагает этой информацией;
- б) просьба о предоставлении информации является явно необоснованной или сформулирована в слишком общем виде; или
- с) информация касается материалов, находящихся на заключительном этапе их подготовки, или внутренней переписки государственных органов, когда такое исключение предусматривается национальным законодательством или сложившейся практикой, с учетом заинтересованности общественности в ее разглашении.

5. Ничто в настоящем Протоколе не требует от государственного органа опубликовывать информацию или предоставлять информацию общественности, если разглашение такой информации отрицательно повлияет на:

- а) конфиденциальность работы государственных органов в тех случаях, когда такая конфиденциальность предусматривается национальным законодательством;
- б) международные отношения, национальную оборону или государственную безопасность;
- в) отправление правосудия, возможность для лиц подвергаться справедливому судебному разбирательству или способность государственных органов проводить расследование уголовного или дисциплинарного характера;
- г) конфиденциальность коммерческой или промышленной информации в тех случаях, когда такая конфиденциальность охраняется законом в целях защиты законных экономических интересов. В этих рамках информация о выбросах и сбросах, относящаяся к охране окружающей среды, подлежит разглашению;
- д) права интеллектуальной собственности;
- е) конфиденциальность личных данных и/или архивов, касающихся физического лица, когда соответствующее лицо не дало согласия на предоставление такой информации общественности в соответствии с положениями национального законодательства;
- ж) интересы третьей стороны, представившей запрашиваемую информацию, если эта сторона не связана правовым обязательством поступать подобным образом или если на эту сторону не может быть возложено такое обязательство, и в тех случаях, когда эта сторона не дает согласия на разглашение соответствующего материала; или
- з) окружающую среду, к которой относится эта информация, например места размножения редких видов.

Вышеупомянутые основания для отказа толкуются ограничительно с учетом заинтересованности общественности в разглашении этой информации и с учетом того, относится ли запрошенная информация к выбросам и сбросам в окружающую среду.

Статья 11

МЕЖДУНАРОДНОЕ СОТРУДНИЧЕСТВО

Стороны сотрудничают и при необходимости оказывают помощь друг другу:

- а) в осуществлении международных действий в поддержку целей настоящего Протокола;
- б) в осуществлении, при наличии соответствующих запросов, национальных и местных планов во исполнение настоящего Протокола.

Статья 12

СОВМЕСТНЫЕ И СОГЛАСОВАННЫЕ МЕЖДУНАРОДНЫЕ ДЕЙСТВИЯ

В соответствии с подпунктом а) статьи 11 Стороны способствуют сотрудничеству в области осуществления международных действий в отношении:

- а) разработки совместно согласованных целевых показателей по вопросам, упомянутым в пункте 2 статьи 6;
- б) разработки показателей для целей пункта 1 б) статьи 7 для иллюстрации того, насколько успешными являются действия в отношении предотвращения, ограничения или сокращения степени распространения заболеваний, связанных с водой;
- в) создания совместных или согласованных систем надзора и систем раннего предупреждения, планов действий в чрезвычайных ситуациях и возможностей по реагированию в рамках национальных систем, обеспечиваемых в соответствии со статьей 8, или в дополнение к ним в целях реагирования на вспышки и случаи заболеваний, связанных с водой, и на наличие значительной угрозы таких вспышек и случаев, особенно в связи с загрязнением воды или чрезвычайными погодными явлениями;
- г) взаимной помощи в области реагирования на вспышки и случаи заболеваний, связанных с водой, и на наличие значительной угрозы таких вспышек и случаев, особенно в связи с загрязнением воды или чрезвычайными погодными явлениями;

е) разработки комплексных информационных систем и баз данных, обмена информацией, а также техническими и правовыми знаниями и опытом;

ф) оперативного и четкого уведомления компетентными органами одной Стороны соответствующих органов других Сторон, которые могут подвергаться:

- i) вспышкам или случаям заболеваний, связанных с водой, и
- ii) значительной угрозе таких вспышек и случаев, которые были выявлены;

г) обмена информацией об эффективных средствах распространения среди общественности информации о заболеваниях, связанных с водой.

Статья 13

СОТРУДНИЧЕСТВО, ОТНОСЯЩЕЕСЯ К ТРАНСГРАНИЧНЫМ ВОДАМ

1. В тех случаях, когда какие-либо Стороны граничат с одними и теми же трансграничными водами, они, в дополнение к своим другим обязательствам по статьям 11 и 12, сотрудничают и при необходимости оказывают друг другу помощь в предотвращении, ограничении и сокращении трансграничных последствий заболеваний, связанных с водой. В частности, они:

а) обмениваются информацией и знаниями о трансграничных водах и связанных с ними проблемах и рисках с другими Сторонами, граничащими с теми же водами;

б) стремятся к введению в действие вместе с другими Сторонами, граничащими с теми же трансграничными водами, совместных или согласованных планов управления водохозяйственной деятельностью в соответствии с пунктом 5 b) статьи 6 и систем надзора и раннего предупреждения и планов действий в чрезвычайных ситуациях в соответствии с пунктом 1 статьи 8 с целью реагирования на вспышки и случаи заболеваний, связанных с водой, и на наличие значительной угрозы таких вспышек и случаев, особенно в связи с загрязнением воды или чрезвычайными погодными явлениями;

с) на основе равенства и взаимности производят адаптацию своих соглашений и других договоренностей в отношении их трансграничных вод с целью ликвидации любых противоречий с основными принципами настоящего Протокола и для определения своих взаимных отношений и поведения в отношении целей настоящего Протокола;

д) консультируют друг друга по просьбе любой из них в отношении серьезности вредного воздействия на здоровье человека, которое может оказывать соответствующее заболевание, связанное с водой.

2. В тех случаях, когда соответствующие Стороны Протокола являются Сторонами Конвенции, такое сотрудничество и помощь в связи с любыми трансграничными последствиями связанных с водой заболеваний, представляющими собой трансграничное воздействие, осуществляются в соответствии с положениями Конвенции.

Статья 14

МЕЖДУНАРОДНАЯ ПОДДЕРЖКА НАЦИОНАЛЬНЫХ ДЕЙСТВИЙ

При осуществлении сотрудничества и оказании содействия друг другу в осуществлении национальных и местных планов в соответствии с подпунктом б) статьи 11 Стороны, в частности, рассматривают вопрос о том, каким наилучшим образом они могут оказывать помощь в целях содействия:

а) подготовке планов управления водохозяйственной деятельностью в трансграничном, национальном и/или местном контексте и схем улучшения водоснабжения и санитарно-профилактических мероприятий;

б) совершенствованию, в соответствии с такими планами и схемами, разработки проектов, особенно проектов развития инфраструктуры, в целях облегчения доступа к источникам финансирования;

с) эффективному выполнению таких проектов;

д) созданию систем надзора и раннего предупреждения, разработке планов действий в чрезвычайных обстоятельствах и созданию возможностей по реагированию в случае возникновения болезней, связанных с водой;

е) подготовке законодательства, необходимого для поддержки осуществления настоящего Протокола;

ф) образованию и подготовке ключевых профессиональных и технических кадров;

г) научным исследованиям и разработке затратоэффективных средств и методов предотвращения, ограничения и сокращения степени распространения заболеваний, связанных с водой;

h) функционированию эффективных сетей мониторинга и оценки эффективности и качества работы водохозяйственных служб и развитию комплексных баз данных и информационных систем;

и) обеспечению гарантированного качества деятельности по мониторингу, включая межлабораторные сопоставления.

Статья 15

РАССМОТРЕНИЕ СОБЛЮДЕНИЯ

Стороны рассматривают соблюдение Сторонами положений настоящего Протокола на основе обзоров и оценок, упомянутых в статье 7. Многосторонние меры по контролю за соблюдением, имеющие неконфронтационный, несудебный и консультативный характер, устанавливаются Сторонами на их первом совещании. Эти меры должны обеспечивать надлежащее участие общественности.

Статья 16

СОВЕЩАНИЕ СТОРОН

1. Первое совещание Сторон созывается не позднее, чем через восемнадцать месяцев со дня вступления в силу настоящего Протокола. Впоследствии очередные совещания созываются через регулярные интервалы, определяемые Сторонами, но не реже одного раза в три года, за исключением тех случаев, когда это необходимо для достижения целей пункта 2 настоящей статьи. Стороны проводят внеочередные совещания, если они принимают решение об этом на очередном совещании или же по письменной просьбе одной из Сторон при условии, что эта просьба будет поддержана не менее чем одной третью Сторон в течение шести месяцев со дня уведомления всех Сторон.

2. По возможности очередные совещания Сторон проводятся в те же сроки, что и совещания Сторон Конвенции.

3. На своих совещаниях Стороны постоянно контролируют выполнение настоящего Протокола и с учетом этой цели:

а) осуществляют рассмотрение политики и методологических подходов к предотвращению, ограничению и сокращению степени распространения заболеваний, связанных с водой, поощряют их согласование и укрепляют трансграничное и международное сотрудничество в соответствии со статьями 11, 12, 13 и 14;

б) оценивают прогресс в области осуществления настоящего Протокола на основе информации, представляемой Сторонами в соответствии с руководящими принципами, установленными Совещанием Сторон. Такие руководящие принципы должны исключать возможность дублирования работы по представлению информации;

в) информируются о прогрессе, достигнутом в осуществлении Конвенции;

г) обмениваются информацией с Совещанием Сторон Конвенции и рассматривают возможности осуществления с ним совместных действий;

д) прибегают, при необходимости, к услугам соответствующих органов Европейской экономической комиссии и Европейского регионального комитета Всемирной организации здравоохранения;

е) определяют условия участия других компетентных международных правительственных и неправительственных органов во всех совещаниях и других видах деятельности, связанных с достижением целей настоящего Протокола;

ж) рассматривают необходимость принятия дальнейших мер, касающихся доступа к информации, участия общественности в процессе принятия решений и доступа общественности к процедурам пересмотра решений в судебном и административном порядке в рамках настоящего Протокола в свете опыта, приобретенного по этим вопросам на других международных форумах;

h) разрабатывают программу работы, включая проекты, подлежащие совместному осуществлению в соответствии с настоящим Протоколом и Конвенцией, и учреждают любые органы, необходимые для осуществления этой программы работы;

i) рассматривают и принимают руководящие принципы и рекомендации, способствующие осуществлению положений настоящего Протокола;

j) на первом совещании рассматривают и принимают консенсусом правила процедуры своих совещаний. Эти правила процедуры содержат положение, направленное на содействие гармоничному сотрудничеству с Совещанием Сторон Конвенции;

k) рассматривают и принимают предложения о поправках к настоящему Протоколу;

l) рассматривают и осуществляют любые дополнительные меры, которые могут потребоваться для достижения целей настоящего Протокола.

Статья 17

СЕКРЕТАРИАТ

1. Исполнительный секретарь Европейской экономической комиссии и Региональный директор Европейского регионального бюро Всемирной организации здравоохранения выполняют в связи с настоящим Протоколом следующие секретариатские функции:

a) созывают и подготавливают совещания Сторон;

b) передают Сторонам доклады и другую информацию, полученную в соответствии с положениями настоящего Протокола;

c) осуществляют такие иные функции, которые могут быть определены Совещанием Сторон на основе имеющихся ресурсов.

2. Исполнительный секретарь Европейской экономической комиссии и Региональный директор Европейского регионального бюро Всемирной организации здравоохранения:

а) детально определяют механизмы разграничения своих функций в Меморандуме о взаимопонимании и соответственно информируют об этом Совецание Сторон;

б) сообщают Сторонам об элементах и условиях выполнения программы работы, упомянутой в пункте 3 статьи 16.

Статья 18

ПОПРАВКИ К ПРОТОКОЛУ

1. Любая Сторона может предлагать поправки к настоящему Протоколу.
2. Предложения о поправках к настоящему Протоколу рассматриваются на совещании Сторон.
3. Текст любой предлагаемой поправки к настоящему Протоколу представляется в письменном виде в секретариат, который доводит ее до сведения всех Сторон не позднее чем за девяносто дней до начала совещания, на котором предлагается ее принятие.
4. Поправка к настоящему Протоколу принимается консенсусом представителей Сторон, присутствующих на совещании. Принятая поправка препровождается секретариатом Депозитарию, который распространяет ее среди всех Сторон для ее принятия ими. Поправка вступает в силу для принявших ее Сторон на девяностый день после даты сдачи на хранение Депозитарию двумя третями этих Сторон своих документов о принятии данной поправки. Поправка вступает в силу для любой другой Стороны на девяностый день после даты сдачи на хранение этой Стороной своего документа о принятии поправки.

Статья 19

ПРАВО ГОЛОСА

1. За исключением случаев, предусмотренных в пункте 2 настоящей статьи, каждая Сторона имеет один голос.

2. Региональные организации экономической интеграции осуществляют свое право голоса по вопросам, входящим в их компетенцию, располагая числом голосов, равным числу их государств-членов, являющихся Сторонами. Такие организации утрачивают свое право голоса, если их государства-члены осуществляют свое право голоса, и наоборот.

Статья 20

УРЕГУЛИРОВАНИЕ СПОРОВ

1. При возникновении спора между двумя или более Сторонами относительно толкования или применения настоящего Протокола они стремятся к урегулированию спора путем переговоров или любым другим способом, приемлемым для участвующих в споре Сторон.

2. При подписании, ратификации, принятии или утверждении настоящего Протокола или присоединении к нему или в любое время после этого любая Сторона может в письменном виде заявить Депозитарию о том, что применительно к спору, не урегулированному в соответствии с пунктом 1 настоящей статьи, она принимает одно из следующих средств урегулирования споров в качестве обязательного для любой Стороны, принимающей на себя такое же обязательство:

а) урегулирование спора в соответствии с положениями Конвенции, касающимися урегулирования споров, возникающих в связи с Конвенцией, если Стороны Протокола являются Сторонами Конвенции и согласились считать в качестве обязательного в отношении каждой из них одно или оба средства урегулирования спора, предусмотренные в Конвенции;

б) в любом другом случае передача спора на рассмотрение Международного Суда, если Стороны не договорятся об арбитраже или какой-либо другой форме урегулирования спора.

Статья 21

ПОДПИСАНИЕ

Настоящий Протокол открыт для подписания в Лондоне 17 июня 1999 года по случаю проведения третьей Конференции на уровне министров "Окружающая среда и здоровье", а затем в Центральных учреждениях Организации Объединенных Наций в Нью-Йорке до 18 июня 2000 года государствами - членами Европейской экономической комиссии,

государствами - членами Европейского регионального комитета Всемирной организации здравоохранения, государствами, имеющими консультативный статус при Европейской экономической комиссии в соответствии с пунктом 8 резолюции 36(IV) Экономического и Социального Совета от 28 марта 1947 года, а также региональными организациями экономической интеграции, созданными суверенными государствами - членами Европейской экономической комиссии или Европейского регионального комитета Всемирной организации здравоохранения, которым их государства-члены передали полномочия по вопросам, регулируемым настоящим Протоколом, включая полномочия заключать договоры, касающиеся данных вопросов.

Статья 22

РАТИФИКАЦИЯ, ПРИНЯТИЕ, УТВЕРЖДЕНИЕ И ПРИСОЕДИНЕНИЕ

1. Настоящий Протокол подлежит ратификации, принятию или утверждению подписавшими его государствами и региональными организациями экономической интеграции.
2. Настоящий Протокол открыт для присоединения для государств и организаций, указанных в статье 21.
3. Любая указанная в статье 21 организация, которая становится Стороной при том, что ни одно из государств-членов этой организации не является Стороной, связана всеми обязательствами, предусмотренными настоящим Протоколом. В случае с такими организациями, когда одно или несколько государств-членов таких организаций являются Сторонами, данная организация и ее государства-члены принимают решение в отношении их соответствующих обязанностей по выполнению своих обязательств по настоящему Протоколу. В таких случаях данная организация и государства-члены не могут одновременно пользоваться правами, предусмотренными в настоящем Протоколе.
4. В своих документах о ратификации, принятии, утверждении или присоединении региональные организации экономической интеграции, указанные в статье 21, заявляют о пределах своей компетенции в отношении вопросов, регулируемых настоящим Протоколом. Эти организации также информируют Депозитария о любом существенном изменении пределов своей компетенции.

5. Документы о ратификации, принятии, утверждении или присоединении сдаются на хранение Генеральному секретарю Организации Объединенных Наций.

Статья 23

ВСТУПЛЕНИЕ В СИЛУ

1. Настоящий Протокол вступает в силу на девяностый день после сдачи на хранение шестнадцатого документа о ратификации, принятии, утверждении или присоединении.
2. Для целей пункта 1 настоящей статьи любой документ, сдаваемый на хранение региональной организацией экономической интеграции, не рассматривается в качестве дополнительного к документам, которые сдаются на хранение государствами-членами такой организации.
3. Для каждого государства или организации, указанных в статье 21, которые ратифицируют, принимают или утверждают настоящий Протокол или присоединяются к нему после сдачи на хранение шестнадцатого документа о ратификации, принятии, утверждении или присоединении, Протокол вступает в силу на девяностый день после сдачи на хранение таким государством или организацией своего документа о ратификации, принятии, утверждении или присоединении.

Статья 24

ВЫХОД

В любое время по истечении трех лет со дня вступления в силу настоящего Протокола для какой-либо Стороны эта Сторона может выйти из Протокола путем направления письменного уведомления Депозитарию. Любой такой выход приобретает силу на девяностый день после даты получения уведомления о нем Депозитарием.

Статья 25

ДЕПОЗИТАРИЙ

В качестве Депозитария настоящего Протокола выступает Генеральный секретарь Организации Объединенных Наций.

Статья 26

АУТЕНТИЧНЫЕ ТЕКСТЫ

Подлинник настоящего Протокола, английский, немецкий, русский и французский тексты которого являются равно аутентичными, сдается на хранение Генеральному секретарю Организации Объединенных Наций.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, подписали настоящий Протокол.

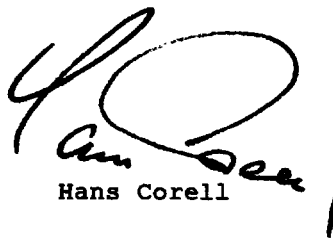
СОВЕРШЕНО в Лондоне 17 июня одна тысяча девятьсот девяносто девятого года.

I hereby certify that the foregoing text is a true copy of the Protocol on Water and Health to the 1992 Convention on the Protection and Use of Transboundary Watercourses and International Lakes, done in London on 17 June 1999, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est une copie conforme du Protocole sur l'eau et la santé à la Convention de 1992 sur la protection et l'utilisation des cours d'eau transfrontières et des lacs internationaux, fait à Londres le 17 juin 1999, et dont l'original se trouve déposé auprès du Secrétaire général des Nations Unies.

For the Secretary-General,
The Legal Counsel
(Under-Secretary-General
for Legal Affairs)

Pour le Secrétaire général,
Le Conseiller juridique
(Secrétaire général adjoint
aux affaires juridiques)



Hans Corell

United Nations, New York
18 June 1999

Organisation des Nations Unies
New York, le 18 juin 1999

